ITR-6

No.		INDIAN INCOME TAX RETURN [For Companies other than companies claiming exemption	Assessment Year								
Z	ITR-6	under section 11]									
RM		(See rule 12)	2	0	2	3	-	2	4		
FO		(Please refer instructions)									

Part	A-GEN		GEN	ERA	L																					
	(A1) N	lame																		(/	A2)	PAN	N			
	(A3) Is	s there an	y chan	ge in	the co	mpai	ny's na	me	? If	yes,	plea	ise	furnis	h the	e olo	l na	me			N	A4) lum IC	ıber	(CI			entity d by
7	(A8) F	flat/Door/	Block N	No		(A9) Namo	e of	f Pre	mise	es/B	uilo	ling/\	illag	e			orpo	Date oratio M/YY	n	of	con	nmer siness	cem		of of
PERSONAL INFORMATION																	/		/			/		/		
RMA	(A10)	Road/Stro	eet/Pos	t Of	fice	(A1	(A11) Area/Locality (A7) Type of company																			
NFO							(Tick any one) ☑																			
AL I					(i) Domestic Company																					
SON																					gn C					
PER	(A12)	Town/Cit	y/Distr		(A1	3) Stat	e						(A)		P	in	cod	e/Zip	w c	vrite omj	e 6, a pany	and i wri	f pri ite 7	pany ivate ' (as		
						(A1	5) Cou	ntı	ry														n sec npan		3 of	
	(A16) No. 1	STD	STD code/ Mobile (A17) Mobile No. 2 (A1						A18	B) E-1	mail	Addı	ress-1													
	E-mai	E-mail Address-2																								
	(A19) (a)	(i) Fil		ı/s	(Tick)	[Plea	ise s	ee	Rev	vised	Re	tur	n, 🗖	92C	D-N	lod	ified	l ret	urn,	(4)- After due date, ☐ 139(5)-☐ 119(2)(b)- after condonation al or court						
		(ii) Or fi	onse to	notic	ce u/s			139(9	9), [1	42(1)	. 🗆 1	148,	15	3C											
	(b)	If revis Receipt return (No a	nd	Date																		-	/_	/_	_
	(c)	If filed, in section notice/or	on 170	Α,	enter	Uniq	ue Nu	mk	er /	Doc	ume	ent	Iden	tifica	tion	N	uml								/	
Ω	(d)	Residen	tial Sta	itus	(Tick	Ø 🗆	Resi	ide	nt			l N	on-R	eside	nt											
TAT		Have yo	u opte	d for	taxati	on un	nder se	ctio	on 11	5BA	/11	5B	AA/11	5BA	В?	(dr	op o	lowi	ı to b	e pr	ovi	ded	in efi	ling	utility	7)
FILING STATUS		(applica along wi																				ercis	ed fo	r th	e first	time
Ŧ	(e)	If no, w					ng to op	pt f	for ta	axati	ion	uno	ler se	ction	11:	5BA	\/11	5BA	.A/11	5BA	AB 1	this	year?	(dr	op do	wn to
		Please p			-	-	g of rel	eva	nt fo	orm	(10-	·IB	10-IC	7/10-1	(D)	& a	ckn	owle	edgm	ent	nur	nber				
	(f)	Whether (applica						ipt	s in	the	pr	evi	ous y	ear :	202	0-20)21	exc	eeds	400	cr	ore	rupe	es?	(Ye	es/No)
	(g)	Whether 90 (1) or																	a has	an	agr	eem	ent r	ferr	ed to	in sec
(h) In the case of non-resident, is there a Permanent Establishment (PE) in India (Tick) ☑ ☐ Yes													□ N	lo												

	I	n the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) o Yes o No										
	1 ^	lease provide details of										
(i)	- 6	a) aggregate of payments arising from the transaction or transactions during the previous year as referred in explanation $2A(a)$ to Section $9(1)(i)$;										
	(b) number of users in India as referred in Explanation 2A(b) to Section 9(1)(i).										
(j)		Whether assessee is required to seek registration under any law for the time being in force relating to companies? If es, please provide details.										
	Ι'	Act under which registration required										
		Date of Registration (DD/MM/YYYY) Registration Number										
	(k)	Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015 (<i>Tick</i>) ☑ ☐ Yes ☐ No										
	(1)	Whether assessee has a unit located in an International Financial Services Centre and derives income solely in convertible foreign exchange?										
		(Tick) 🗹 🗆 Yes 🗆 No										
	(m)	Whether the assessee company is under liquidation (Tick) ☑ ☐ Yes ☐ No										
	(n)	Whether you are an FII / FPI? Yes/No										
	(0)	Whether the company is a producer company as defined in Sec.581A of Companies Act, 1956? Yes □ No										
	(p)	Whether this return is being filed by a representative assessee? (Tick) ☑ ☐ Yes ☐ No If yes, please furnish following information -										
		(1) Name of the representative assessee										
		(2) Capacity of the Representative (drop down to be provided)										
		(3) Address of the representative assessee										
		(4) Permanent Account Number (PAN)/Aadhaar No. of the representative assessee										
	(q)	Whether you are recognised as start up by DPIIT ☐ Yes ☐ No										
		1 If yes, please provide start up recognition number allotted by the DPHT										
		2 Whether certificate from inter-ministerial board for certification is received?										
		3 If yes provide the certification number										
		4 Whether declaration in Form-2 in accordance with para 5 of DPHT notification dated 19/02/2019 has been filed before filing of the return? ☐ Yes ☐ No										
		5 If yes, provide date of filing Form-2										
	(a1)	Whether liable to maintain accounts as per section 44AA? (Tick) ☑ ☐ Yes ☐ No										
	(a2)	Whether assessee is declaring income only under section 44AE/ 44B/ 44BB/ 44BBA/ 44BBB/44D? (<i>Tick</i>) ☑ Yes □ No										
	(a2i)	If No, Whether during the year total sales/turnover/gross receipts of business is between 1 Crore Rupees but does not exceed 10 Crore Rupees?										
7		(Tick)										
AUDIT INFORMATION	(a2ii)	payer eneque DD, notes not execut the per cent of said amount.										
Ī		(Tick) ☑ ☐ Yes ☐ No If (a2i) is Yes, whether aggregate of all payments made including amount incurred for expenditure or on capital										
AUDIT	(a2iii	account such as asset acquisition, repayment of loan etc., in cash & non-a/c payee cheque/DD, during the previous										
7		(Tick) Yes No										
	(b)	Whether liable for audit under section 44AB? (<i>Tick</i>) ☑ □ Yes □ No (Note to Systems: For cases where a2i exceeds INR 10 crores, this should be an automatic Yes.)										
	(-)	If (b) is Yes, whether the accounts have been audited by an accountant? (<i>Tick</i>) ☑ □ Yes □ No										
	(c)	If Yes, furnish the following information below										

		(1) Mention t	the date of furnishing of a	ıdit report	(DD/MM	/YYYY)								
		(2) Name of t	the auditor signing the tax	audit report										
		(3) Members	hip No. of the auditor											
		(4) Name of t	the auditor (proprietorship	p/ firm)										
			orship/firm registration nu											
			nt Account Number (PAN	/Aadhaar No	.) of the	auditor (propi	ietorship/ firi	m)						
			udit report											
	(di)	·	for Audit u/s 92E? ☐ Yes	 1	No	1								
	(dii)	If (di) is Yes, accounts h audited u/s. 92	ave been	□ No		Date of furni	shing audit re	eport? DD/MM/YYY	'Y					
	(diii)		nish other audit report un provide the details as unde				ether have yo	ou furnished such rep	port.					
		Sl. No.		Sectio	n Code		Date (D	D/MM/YYYY)						
	(e)	Mention the A	ct, section and date of fur	nishing the a	udit repo	ort under any A	ct other than	the Income-tax Act						
		Act and section	(DD/MM/YY)	Act and sec	tion		((DD/MM/YY)						
	(a)		pany (select 1 if holding c	ompany, sele	ect 2 if a	subsidiary con	pany, select	3 if both, select 4 if	T					
	(b)	Nature of company (select 1 if holding company, select 2 if a subsidiary company, select 3 if both, select 4 if any other) If subsidiary company, mention the details of the Holding Company												
	()		1			Percentage of Shar								
TUS		PAN	Name of Holding Comp	any	Addres	s of Holding C	этрапу	held						
STA														
ING	()													
HOLDING STATUS	(c)	If holding company, mention the details of the subsidiary companies												
Ħ		PAN	Name of Subsidiary Con	mpany	Percentage of Sh held	arcs								
	(a)	In case of ama	lgamating company, ment	ion the detai	ls of ama	lgamated com	pany							
		PAN	Name of Amalgamated Company	Address of	Amalgar	nated Compan	y	Date Amalgamation	of					
	(b)	In aggs of amo	Igamoted company monti	on the detail	a of amal	aamatina aam	NOW!							
NO	(b)	in case of ama	lgamated company, menti											
ORGANISATION		PAN	Amalgamating Company	Address of	Amalgar	nating Compa	ıy	Date Amalgamation	of					
_														
BUSINESS	(c)	In case of dem	erged company, mention t	he details of	resulting	company								
BUS		PAN	Name of Resulting Company	Address of	Resultin	g Company		Date of Demerger						
	(d)	In case of resu	lting company, mention th	ne details of o	lemerged	company								

		PAN	Name of Company	f Demerged	Address o	f Dem	erged Comp	oany		Date of Demo	erger			
		culars of Manag ous year and the						cer(s) who have	helo	the office di	uring the			
SONS	S.No.	Name		Designation		Resid Addı	lential ress	PAN/Aadhaar No.	N	irector Iden umber (DIN) ICA, in case of				
KEY PERSONS														
		culars of persons revious year	who were	beneficial own	ers of share	es hold	ling not less	than 10% of the	voti	ng power at an	y time of			
LDERS	S.No.	Name and A	ddress				Percentage	of shares held	PA	AN (if allotted)				
SHAREHOLDERS INFORMATION														
<u> </u>								the ultimate be ne of the previou			rectly or			
	S.No.	Name	A	Address			Percentage of shares held			PAN/Aadhaar No. (allotted)				
_														
	In case of Foreign company, please furnish the details of immediate parent company.													
	S.No Name		Ad	dress			ntry of dence	PAN (if allotted)	nun ider allo		gistration unique number ountry of			
ON														
ΙΑΤΙ	In case of foreign company, please furnish the details of ultimate parent company													
OWNERSHIP INFORMATION	S.No	Name	Ad	Address			ntry of dence	PAN (if allotted)	nun ider allo		gistration unique number ountry of			
NER														
М́О	N 7 4								/m:					
AND	Natur 1	e of company	lio conton oc	mnony os dofi	inad in anati	lon 2/2	(6A) of the I	naama tay Aat		k) 🗹	l No			
	2	Whether a pub					ooA) of the 1	ncome-tax Act			l No			
PAN	2	Whether a com					ont of the c	hares are hold	ш,	ies L	1 10			
COMPANY S	3		or taken t	ogether) by th				Bank of India	□ Y	7es □	l No			
RE OF	4	Whether a banking company as defined in clause (c) of section 5 of the Banking Regulation Act,1949							□ Y	∕es □	l No			
NATURE OF ITS BUSINESS	5	Whether a scheduled Bank being a bank included in the Second Schedule to the Reserve Bank of India Act, 1934								∕es □	l No			

6	Whether a company registered with Insurance Regulatory and Development Authority (established under sub-section (1) of section 3 of the Insurance Regulatory and Development Authority Act, 1999)			No
7	Whether a company being a non-banking Financial Institution	□ Yes		No
8	Whether the company is unlisted? If yes, please ensure to fill up the Schedule SH-1 and Schedule AL-1	□ Yes		No
	are of business or profession, if more than one business or profession indicate the three than those declaring income under section 44AE	ree main act	ivities/ p	roduct
	ner than those declaring income under section 44AE	ree main act	ivities/ p	product
(Otl	ner than those declaring income under section 44AE	ree main act	ivities/ p	oroduct
(Otl	ner than those declaring income under section 44AE	ree main act	ivities/ p	product

		(i)						
		(ii)						
		(iii)						
Part	A-B	S		BALANCE SHEET AS ON 31 ST DAY OF MARCH, 2023 OR AS AMALGAMATION	ON THE DATE OF			
I	Equ	iity ai	nd Lia	abilities				
	1	Shar	ehold	ler's fund				
		A	Share	re capital				
			i	Authorised Ai				
			ii	Issued, Subscribed and fully Paid up Aii				
			iii	Subscribed but not fully paid Aiii				
			iv	Total (Aii + Aiii)	Aiv			
		В	Resei	rves and Surplus				
			i	Capital Reserve Bi				
			ii	Capital Redemption Reserve Bii				
			iii	Securities Premium Reserve Biii				
	iv			Debenture Redemption Reserve Biv				
		v Revaluation Reserve Bv						
			vi	Share options outstanding amount Bvi				
				Other reserve (specify nature and amount)				
			vii	a viia				
				b viib				
				c Total (viia + viib) Bvii				
				Surplus i.e. Balance in profit and loss account (Debit balance Byiii				
			viii	to be shown as -ve figure)				
			ix	Total (Bi + Bii + Biii + Biv + Bv + Bvi + Bvii + Bviii) (Debit balance to be shown as —	ve figure) Bix			
		С	Mone	ey received against share warrants	1C			
		D	Total	l Shareholder's fund (Aiv + Bix + 1C)	1D			
	2	Shar	e app	olication money pending allotment				
ES		i	Pendi	ing for less than one year				
		ii	Pendi	ing for more than one year ii				
ABL		iii	Total	I (i + ii)	2			
DLI	3	Non-	curre	ent liabilities				
AN		A	Long	g-term borrowings				
EQUITY AND LIABILITIES			i	Bonds/ debentures				
EQU				a Foreign currency ia				
	J	1	1					

		b Rupee ib									
		c Total (ia + ib)	ic								
	ii	Term loans									
		a Foreign currency iia									
		b Rupee loans									
		1 From Banks b1									
		2 From others b2									
		3 Total (b1 + b2) b3									
		c Total Term loans (iia + b3)	iic								
	iii	Deferred payment liabilities	iii								
	iv	Deposits from related parties (see instructions)	iv								
	v	Other deposits	v								
	vi	Loans and advances from related parties (see instructions)	vi								
	vii	Other loans and advances	vii								
	viii	Long-term maturities of finance lease obligations	viii								
	ix	Total Long-term borrowings (ic + iic + iii + iv + v + vi + vii + viii)	3A								
В	Defe	erred tax liabilities (net)	3B								
С	Oth	er long-term liabilities									
	i	Trade payables									
	ii	Others									
	iii	Total Other long-term liabilities (i + ii)	3C								
D		ng-term provisions	50								
		Provision for employee benefits i									
	i 										
	ii	Others									
	iii	Total (i + ii)	3D								
Е		al Non-current liabilities (3A + 3B + 3C + 3D)	3E								
		liabilities									
A	Shor	rt-term borrowings									
	i	Loans repayable on demand									
		a From Banks ia									
		b From Non-Banking Finance Companies ib									
		c From other financial institutions ic									
		d From others id									
		e Total Loans repayable on demand (ia + ib + ic + id)	ie								
	ii	Deposits from related parties (see instructions)	ii								
	iii	Loans and advances from related parties (see instructions)	iii								
	iv	Other loans and advances	iv								
	v	Other deposits	v								
	vi	Total Short-term borrowings (ie + ii + iii + iv + v)	4A								
		de payables									
В		i Outstanding for more than 1 year									
В	i	Outstanding for more than I year									
В	i	·									
В	i ii iii	Outstanding for more than 1 year Others Ii Total Trade payables (i + ii)	48								

_					
	i	Current maturities of long-term debt	i		
	ii	Current maturities of finance lease obligations	ii		
	iii	Interest accrued but not due on borrowings	iii		
	iv	Interest accrued and due on borrowings	iv		
	v	Income received in advance	v		
	vi	Unpaid dividends	vi		
	vii	Application money received for allotment of securities and due for refund and interest accrued	vii		
	viii	Unpaid matured deposits and interest accrued thereon	viii		
	ix	Unpaid matured debentures and interest accrued thereon	ix		
	x	Other payables	x		
	xi	Total Other current liabilities (i + ii + iii + iv + v + vi + vii +	viii +	ix + x)	4C
D	Shor	rt-term provisions			
	i	Provision for employee benefit	i		
	ii	Provision for Income-tax	ii		
	iii	Proposed Dividend	iii		
	iv	Tax on dividend	iv		
	v	Other	v		
	vi	Total Short-term provisions (i + ii +iii + iv + v)	l	I.	4D
E	Tota	l Current liabilities (4A + 4B + 4C + 4D)			4E
C-4-1 E	quity a	and liabilities (1D + 2 + 3E + 4E)			I
ı otai E					
ASSETS					
ASSETS	n-curr	ent assets			
ASSETS	n-curr	ent assets d assets			
ASSETS	n-curr				
ASSETS	n-curr	d assets	ia		
ASSETS	n-curr	d assets Tangible assets	ia ib		
ASSETS	n-curr	d assets Tangible assets a Gross block			
ASSETS	n-curr	Tangible assets a Gross block b Depreciation	ib		
ASSET:	n-curr	Tangible assets a Gross block b Depreciation c Impairment losses	ib ic		
ASSET:	Fixed	Tangible assets a Gross block b Depreciation c Impairment losses d Net block (ia – ib - ic)	ib ic		

-	+				
	i	Tang	gible assets		
		a	Gross block	ia	
		b	Depreciation	ib	
		c	Impairment losses	ic	
		d	Net block (ia – ib - ic)	id	
	ii	Inta	ngible assets		
		a	Gross block	iia	
		b	Amortization	iib	
		c	Impairment losses	iic	
		d	Net block (iia – iib - iic)	iid	
	iii	Capi	ital work-in-progress	iii	
	iv	Inta	ngible assets under development	iv	
	v	Tota	l Fixed assets (id + iid + iii + iv)		Av
В	Noi	1-curr	ent investments		
	i	Inve	stment in property	i	
	ii	Inve	stments in Equity instruments		
		a	Listed equities	iia	
		b	Unlisted equities	iib	

- 1		Total (iia + iib)	iio		
			iic 		
		Investments in Preference shares	iii		
		Investments in Government or trust securities	iv		
		Investments in Debenture or bonds	v		
		Investments in Mutual funds	vi		
	vii	Investments in Partnership firms	vii		
	viii	Others Investments	viii		
	ix	Total Non-current investments (i + iic + iii + iv + v + vi + vii	+ viii)	Bix	
С	Defe	red tax assets (Net)		С	
D	Long	term loans and advances			
	i	Capital advances	i		
	ii	Security deposits	ii		
	iii	Loans and advances to related parties (see instructions)	iii		
	iv	Other Loans and advances	iv		
	v	Total Long-term loans and advances (i + ii + iii + iv)	1	Dv	
	vi	Long-term loans and advances included in Dv which is			
		for the purpose of business or profession	via	_	
		not for the purpose of business or profession	vib	_	
		given to shareholder, being the beneficial owner of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act			
E	Otho	non-current assets		_	
path 1	Othe				
12				_	
12	i	Long-term trade receivables	ia	- -	
12	i	Long-term trade receivables a Secured, considered good	ia ib	- -	
112	i	Long-term trade receivables a Secured, considered good b Unsecured, considered good	ib		
112	i	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful	ib ic		
	i	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic)	ib ic id		
15	i	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others	ib ic	Eiii	
12	i ii iii	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic)	ib ic id ii	Eili	
F	i ii iii	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Total (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as	ib ic id ii	Eiii	
F	i ii iii	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Fotal Other non-current assets (ia + ib + ic) Others Fotal (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii)	ib ic id ii		
F	ii iii iv Total	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Fotal Other non-current assets (ia + ib + ic) Others Fotal (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii)	ib ic id ii		
F Cur	ii iii iv Total	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Total (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets	ib ic id ii		
F Cur	ii iii iv Total	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Total (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments	ib ic id ii		
F Cur	ii iii iv Total	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Fotal (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments Investment in Equity instruments	ib ic id ii		
F Cur	ii iii iv Total	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Total (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments Investment in Equity instruments a Listed equities	ib ic id ii		
F Cur	ii iii iv Total	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Total (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments Investment in Equity instruments a Listed equities b Unlisted equities	ib ic id ii		
F Cur	i ii iii iv Total according to the contract	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Total (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments Investment in Equity instruments a Listed equities b Unlisted equities c Total (ia + ib)	ib ic id ii		
F Cur	i ii iii iv Total a: Cur i	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Fotal Other non-current assets (ia + ib + ic) Others Fotal (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments Investment in Equity instruments a Listed equities b Unlisted equities c Total (ia + ib) Investment in Preference shares	ib ic id ii ii ii iv		
F Cur	ii iii Total rent a: Cur iiiiiiii	Long-term trade receivables a Secured, considered good b Unsecured, considered good c Doubtful d Total Other non-current assets (ia + ib + ic) Others Fotal (id + ii) Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) Non-current assets (Av + Bix + C + Dv + Eiii) sets rent investments Investment in Equity instruments a Listed equities b Unlisted equities c Total (ia + ib) Investment in Preference shares Investment in government or trust securities	ib ic id iii iv		

	vii	Other	investment	vii				
	viii	Total	Current investments (ic + ii + iii + iv + v + vi + vii)			Aviii		
В	Inve	ntories					<u>'</u>	
	i	Raw	materials	i				
	ii	Worl	k-in-progress	ii		-		
	iii	Finis	hed goods	iii				
	iv	Stock	x-in-trade (in respect of goods acquired for trading)	iv				
	v	Store	es and spares	v				
	vi	Loos	e tools	vi				
	vii	Othe	rs	vii				
	viii	Total	Inventories (i + ii + iii + iv + v + vi + vii)			Bviii		
С	Trad	e recei	vables					
	i	Outs	tanding for more than 6 months	i		-		
	ii	Othe	rs	ii		-		
	iii	Total	Trade receivables (i + ii + iii)			Ciii		Π
D	Cash	and ca	ash equivalents					
	i	Balaı	nces with Banks	i		-		
	ii	Cheq	ues, drafts in hand	ii		-		
	iii	Cash	in hand	iii				
	iv	Othe	rs	iv		-		
	v	Total	Cash and cash equivalents (i + ii + iii + iv)			Dv		Г
E	Shor	t-term	loans and advances					
	i	Loan	s and advances to related parties (see instructions)	i		-		
	ii	Othe	rs	ii		-		
	iii	Total	Short-term loans and advances (i + ii)		<u> </u>	Eiii		Г
	iv	Shor	t-term loans and advances included in Eiii which is					
		a	for the purpose of business or profession	iva		-		
		b	not for the purpose of business or profession	ivb		-		
			given to a shareholder, being the beneficial owner			-		
		c	of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e)	ivc				
F	Othe	r curre	ent assets	1		F		
G	Tota	Curre	ent assets (Aviii + Bviii + Ciii + Dv + Eiii + F)			2G		
ıl Ass	sets (1F	+ 2G)				П		

Part A-BS – Ind AS

BALANCE SHEET AS ON 31ST DAY OF MARCH, 2023 OR AS ON THE DATE OF BUSINESS COMBINATION [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015]

I	Equ	ity a	nd Li	abilities			
	1	Equ	ity				
		A	Equi	ity share capital			
			i	Authorised	Ai		
			ii	Issued, Subscribed and fully paid up	Aii		
			iii	Subscribed but not fully paid	Aiii		
			iv	Total (Aii + Aiii)	•	Aiv	

В	Othe	er Equity	
	i	Other Reserves	
		a Capital Redemption Reserve ia	
		b Debenture Redemption Reserve ib	
		c Share Options Outstanding account ic	
		d Other (specify nature and amount) id	
		e Total other reserves (ia + ib + ic + id) ie	
	ii	Retained earnings (Debit balance of statement of P&L to be	
	11	shown as –ve figure)	
	iii	Total (Bie + ii) (Debit balance to be shown as -ve figure)	Biii
С	Tota	al Equity (Aiv + Biii)	1C
Lial	bilitie	S	
A	Non	-current liabilities	
[Fina	ancial Liabilities	
	Bori	rowings	
	a	Bonds or debentures	
		1 Foreign currency a1	
		2 Rupee a2	
		3 Total (1 + 2)	a3
	b	Term loans	
		1 Foreign currency b1	
		2 Rupee loans	
		From Banks	
		ii From other parties ii	
		iii Total (i + ii) b2	
		Total Term loans (b1 + b2)	b3
	с	Deferred payment liabilities	c
	d	Deposits	d
	e	Loans from related parties (see instructions)	e
	f	Long-term maturities of finance lease obligations	f
	g	Liability component of compound financial instruments	g
	h	Other loans	h
	i	Total borrowings $(a3 + b3 + c + d + e + f + g + h)$	i
	j	Trade Payables	j
	k	Other financial liabilities (Other than those specified in II under provisions)	k
II	Prov	visions	
	a	Provision for employee benefits a	
	b	Others (specify nature) b	
	c	Total Provisions	IIc
ш	Defe	erred tax liabilities (net)	III
IV		er non-current liabilities	
	a	Advances	
	b	Others (specify nature) b	
	c	Total Other non-current liabilities	IVe
Tet			
1012	ai 1801	n-Current Liabilities (Ii + Ij + Ik + IIc + III + IVc)	2A

ВС	urrent habilities		
I Fi	inancial Liabilities		
i	Borrowings		
	a Loans repayable on demand		
	1 From Banks	1	
	2 From Other parties	2	
	3 Total Loans repayable on demand (1 + 2)	3	
	b Loans from related parties	b	
	c Deposits	c	
	d Other loans (specify nature)	d	
	Total Borrowings (a3 + b + c + d)		Ii
ii	Trade payables		Iii
iii	Other financial liabilities		
	a Current maturities of long-term debt	a	
	b Current maturities of finance lease obligations	b	
	c Interest accrued	c	
	d Unpaid dividends	d	
	Application money received for allotment of		
	to the extent refundable and interest accrued t		
	f Unpaid matured deposits and interest accrued	thereon f	
	Unpaid matured debentures and interest thereon	accrued	
	h Others (specify nature)	h	
	i Total Other financial liabilities (a + b +c +d +e	+f +g+ h)	Iiii
iv	Total Financial Liabilities (Ii + Iii + Iiii)		Iiv
II O	ther Current liabilities		
	a Revenue received in advance	a	
	b Other advances (specify nature)	b	
	c Others (specify nature)	c	
	d Total Other current liabilities (a + b+ c)		IId
III Pı	rovisions		
	a Provision for employee benefits	a	
	b Others (specify nature)	b	
	c Total provisions (a + b)		IIIe
IV C	urrent Tax Liabilities (Net)		IV
	Current liabilities (Iiv + IId + IIIc+ IV)		2B
	y and liabilities (1C + 2A +2B)		I
	, (· · /		
SETS			
Non-cu	arrent assets		
	roperty, Plant and Equipment		
a	Gross block	a	
b	Depreciation Depreciation	b	
c	Impairment losses	c	
	prinputt filetit 1055c5	r i	

-

в С	Capital work-in-progress		В
			В
	nvestment Property		
a		а	
b	Depreciation	b	
c	Impairment losses	c	
d	Net block (a – b - c)	l l	Cd
D G	Goodwill		
a	Gross block	a	
b	Impairment losses	b	
c	Net block (a – b)		Dc
E O	Other Intangible Assets		
a	Gross block	а	
b	Amortisation	b	
c	Impairment losses	С	
d	Net block (a – b - c)		Ed
F II	ntangible assets under development		F
G B	iological assets other than bearer plants		
a	Gross block	а	
b	Impairment losses	b	
c	Net block (a – b)		Gc
H F	inancial Assets		
I	Investments		
i	Investments in Equity instruments		
	a Listed equities	ia	
	b Unlisted equities	ib	
	c Total (ia + ib)		ic
ii	Investments in Preference shares	ii	
ii	i Investments in Government or trust securitie	es iii	
iv	Investments in Debenture or bonds	iv	
v	Investments in Mutual funds	v	
vi	i Investments in Partnership firms	vi	
vi	ii Others Investments (specify nature)	vii	
vi	iii Total non-current investments (ic + ii + iii +	iv + v + vi + vii)	ні
n	Trade Receivables		
	a Secured, considered good	a	
	b Unsecured, considered good	b	
	c Doubtful	c	
	d Total Trade receivables	1 1	HII
n	II Loans		
F	i Security deposits	ji	
	ii Loans to related parties (see instructions) ii	
	iii Other loans (specify nature)	iii	
	iv Total Loans (i + ii + iii)		HII

		v L	oans included in HIII above which is-				
		a	for the purpose of business or profession	va			
		b	not for the purpose of business or profession	vb			
		c	given to shareholder, being the beneficial owner o share, or to any concern or on behalf/ benefit o				
			such shareholder as per section 2(22)(e)				
	IV	Other	Financial Assets				
		i	Bank Deposits with more than 12 months maturity	i			
		ii	Others	ii			
		iii	Total of Other Financial Assets (i + ii)		•	HIV	Τ
I	Defe	rred Ta	ax Assets (Net)			I	Ť
J	Othe	er non-	current Assets				Ť
	i	Capita	d Advances	i			
	ii	Advan	ces other than capital advances	ii			
	iii	Others	s (specify nature)	iii			
	iv	Total	non-current assets (i + ii + iii)	1	I.	J	Ī
		Non-c	urrent assets included in J above which is due from				_
		shareh	older, being the beneficial owner of share, or from				
	v	any co	ncern or on behalf/ benefit of such shareholder as	v			
		per se	etion 2(22)(e)				
Tota	al Nor	1-curre	nt assets (Ad + B + Cd + Dc + Ed + F + Gc + HI + HII	+ HII	I + HIV + I + J	1	Г
2 Cur	rrent a	ssets					
A	Inv	entorie	s				
	i	Rav	v materials	i			
	ii	Wo	rk-in-progress	ii			
	iii	Fini	shed goods	iii			
	iv	Stoc	ek-in-trade (in respect of goods acquired for trading)	iv			
	v	Stor	res and spares	v			
	vi	Loo	se tools	vi			
	vii	Oth	ers	vii			
	viii	Tota	al Inventories (i + ii + iii + iv + v + vi + vii)			2A	
В	Fin	ancial A	Assets				٢
I	Inv	estmen	ts				
	i	Invest	ment in Equity instruments			_	
		a L	isted equities	ia			
		b U	nlisted equities	ib		-	
		c T	otal (ia + ib)	ic		-	
	ii	Invest	ment in Preference shares	ii		_	
	iii	Invest	ment in government or trust securities	iii		-	
	iv		ment in debentures or bonds	iv			
	v		ment in Mutual funds	v			
	vi		ment in partnership firms	vi			
	vii		Investments	vii			
	- 1	1		1	1		
	viji	Total	Current investments (ic + ii + iii + iv + v + vi + vii)			I	ļ

	i S	ecured, considered good	i			
	ii (Insecured, considered good	ii			
	iii I	Ooubtful	iii			
	iv 1	Total Trade receivables (i + ii + iii)			II	
Ш	Cash ar	nd cash equivalents				
		Balances with Banks (of the nature of cash and cas quivalents)	h i			
	ii (Cheques, drafts in hand	ii			
	iii (Cash on hand	iii			
	iv (Others (specify nature)	iv			
	v 1	Total Cash and cash equivalents (i + ii + iii + iv)			III	T
IV	Bank B	alances other than III above			IV	
v	Loans					
	i S	Security Deposits	i			
	ii I	coans to related parties (see instructions)	ii			
	iii (Others (specify nature)	iii			
	iv 1	Total loans (i + ii + iii)			v	
	v I	coans and advances included in V above which is-				
	a	for the purpose of business or profession	va			
	b	not for the purpose of business or profession	vb			
		given to a shareholder, being the beneficial owner				
	e	of share, or to any concern or on behalf/ benefit of	ve			
		such shareholder as per section 2(22)(e)				
VI	Other I	Financial Assets	-		VI	Т
Tota	l Financi	al Assets (I + II + III + IV + V + VI)			2B	1
С	Curren	t Tax Assets (Net)			2C	
D	Other c	urrent assets				
	i A	dvances other than capital advances	i			
	ii O	thers (specify nature)	ii			
	iii T	otal	-1	1	2D	
Tota	l Current	t assets (2A + 2B + 2C + 2D)			2	+
	ets (1 + 2)			II	4

		ring	Manufacturing Account for the fin books of accounts are maintained, otherw				3 in a case where regular
1	Del	bits to	Manufacturing account				
	A	Ope	ning Inventory				
		i	Opening stock of raw-material	i			
		ii	Opening stock of Work in progress	ii			
		iii	Total (i + ii)			Aiii	

В

D

Purchases (net of refunds and duty or tax, if any)

Direct wages

Direct expenses (Di + Dii + Diii)

		i	Carriage inward	i			
		ii	Power and fuel	ii			
		iii	Other direct expenses	iii			
	E	Fac	etory Overheads				
		i	Indirect wages	i			
		ii	Factory rent and rates	ii			
		iii	Factory Insurance	iii			
		iv	Factory fuel and power	iv			
		v	Factory general expenses	v			
		vi	Depreciation of factory machinery	vi			
		vii	Total (i+ii+iii+iv+v+vi)			Evii	
	F	Tot	al of Debits to Manufacturing Account	(Aiii+B+C	+D+Evii)	1F	
2	Clo	sing	Stock				
	i	Rav	w material	2i			
	ii	Wo	rk-in-progress	2ii			
	Tot	al (2	i +2ii)			2	
3	Cos	st of	Goods Produced – transferred to Tradia	ng Accoun	t (1F - 2)	3	

	rt adi cou	ng	Α-	Trading Account for the financial y accounts are maintained, otherwise fill item	year 2022-23 (fill items 4 to 12 in a case wi ms 61 to 62 as applicable)	here i	regular books of
	4	Re	ven	ue from operations			
		A	Sa	les/ Gross receipts of business (net of retu	rns and refunds and duty or tax, if any)	-	
			i	Sale of goods	i		
			ii	Sale of services	ii		
			iii	Other operating revenues (specify nature and amount)			
				a	iiia	-	
Ĭ				ь	iiib	-	
COL				c Total (iiia + iiib)	iiic		
CREDITS TO TRADING ACCOUNT			iv	Total (i + ii + iiic)		Aiv	
OING		В	Gr	oss receipts from Profession		В	
CRAI		С	Du	ties, taxes and cess received or receivable in re	espect of goods and services sold or supplied		
TOJ			i	Union Excise duties	i		
SLIC			ii	Service tax	ii		
REI			iii	VAT/ Sales tax	iii		
			iv	Central Goods and Service Tax (CGST)	iv		
			v	State Goods and Services Tax (SGST)	v		
			vi	Integrated Goods and Services Tax (IGST)	vi		
			vii	Union Territory Goods and Services Tax (UTGST)	vii		
			viii	Any other duty, tax and cess	viii		
			ix	Total (i + ii + iii + iv +v+ vi+vii+viii)	1	Cix	

	D	Total Revenue from operations (Aiv + B +C	ix)		4D	
5	Clo	osing Stock of Finished Goods			5	
6	То	tal of credits to Trading Account (4D + 5)			6	
7	Op	ening Stock of Finished Goods			7	
8	Purchases (net of refunds and duty or tax, if any)					
9	Direct Expenses (9i + 9ii + 9iii)					
	i	Carriage inward	i			
	ii	Power and fuel	ii			
		Other direct expenses				
	iii	Note: Row can be added as per the nature of Direct Expenses	iii			
10	Du	ties and taxes, paid or payable, in respect of	goods	and services purchased		
	i	Custom duty	10i			
	ii	Counter veiling duty	10ii			
	iii	Special additional duty	10iii			
	iv Union excise duty 10iv					
	v	Service tax	10v			
	vi	VAT/ Sales tax	10vi			
	vii	Central Goods and Service Tax (CGST)	10vii			
	viii	State Goods and Services Tax (SGST)	10viii			
	ix	Integrated Goods and Services Tax (IGST)	10ix			
	x	Union Territory Goods and Services Tax (UTGST)	10x		-	
	xi	Any other tax, paid or payable	10xi			
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi +	10vii -	+10viii + 10ix + 10x + 10xi	10xi	i
11	Co	st of goods produced – Transferred from Ma	nufact	uring Account	11	
12	Gross Profit from Business/Profession - transferred to Profit and Loss account (6-7-8-9 10xii-11)					
12a	Tu	rnover from Intraday Trading			12a	
12h	Inc	come from Intraday Trading - transferred to	Profit	and Loss account	12b	

Part A	\- I	P and	L	Profit and Loss Account for the financial regular books of accounts are maintained, other			
SSOT	13	Gros	s profit tran	sferred from Trading Account (12+12b)		13	
	14	Othe	r income				
AND		i	Rent		i		
FIT		ii	Commissio	n	ii		
PROFIT		iii	Dividend in	ncome	iii		
0		iv	Interest inc	come	iv		
IS TO				ale of fixed assets	v		
CREDITS		vi	Profit on sa Securities T	ale of investment being securities chargeable to Transaction Tax (STT)	vi		

24

24 Workmen and staff welfare expenses

25 I	Entertainment		25		
26 I	Hospitality		26		
27 (Conference		27		
28 5	Sales promotion including publicity (other than adverti	sement)	28		
29 A	Advertisement		29		
30 (Commission				
i	Paid outside India, or paid in India to a non-roother than a company or a foreign company	esident i			
i	i To others	ii			
i	ii Total (i + ii)	1 1	30iii		
31 I	Royalty				
i	Paid outside India, or paid in India to a non-roother than a company or a foreign company	esident i			
i	i To others	ii			
i	ii Total (i + ii)	1 1	31iii		
32 I	Professional / Consultancy fees / Fee for technical service	ces			
i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company				
i	i To others	ii			
i	ii Total (i + ii)	1 1	32iii		
33 I	Hotel, boarding and Lodging		33		
34]	Fraveling expenses other than on foreign traveling		34		
35 I	Foreign travelling expenses		35		
36 (Conveyance expenses		36		
37]	Telephone expenses		37		
38 (Guest House expenses		38		
39 (Club expenses		39		
40 I	Festival celebration expenses		40		
41 8	Scholarship		41		
42 (Gift		42		
43 I	Donation		43		
	Rates and taxes, paid or payable to Government or ncome)	any local body (excluding ta	nxes on		
i	Union excise duty	44i			
i	i Service tax	44ii			
i	ii VAT/ Sales tax	44iii			
i	v Cess	44iv			
v	Central Goods and Service Tax (CGST)	44v			
v	ri State Goods and Services Tax (SGST)	44vi			
v	rii Integrated Goods and Services Tax (IGST)	44vii			
v	Union Territory Goods and Services Tax (UTGST)	44viii			
1	x Any other rate, tax, duty or cess incl STT and CT	T 44ix			

	х	Total r 44viii +	ates an -44ix)	d taxes	paid	or	payable	e (44i +	44ii +44	liii -	+44iv	+ 44v	+ 44vi -	+ 44vii +	44x	
45	Audi	t fee													45	
46	Othe	r expen	ses (spec	ify nature	and	amo	unt)									
	i									i	i					
	ii									i	i				-	
	iii	Total (i	i + ii)												46iii	
4.5	Bad	debts (si	pecify PA	AN/Aadha	ar No	o. of	the pers	on. if ava	ilable. for	· wh	om Ba	d Debt	for amous	nt of Rs. 1		
47				and amou				, y	, ,					,		
	(i1)										47i(1)					
	(i2)										47ii(2)				
	(i3)										47i(3)					
	(Rows can be added as required) Total 47i [47i(1)+47i(2)+47i(3)] Others (more than Rs. 1 lakh) where PAN/Aadhaar No. 47ii is not available (provide name and complete address)								-							
		is not a	1	Name of			and cor	прісте ас	iuress)							
	S.No.	Name	Flat Door/	Premises/ Building/	Stree	t/	Area/ Locality	Town/ City/	State	Cou	intry	PIN Cod	e ZIP Code	Amount		
			Block No	Village	Offic	e	Locality	District								
	1															
		Rows c	an be a	dded as 1	requi	ired			1							
	iii	Others	(amour	nts less th	nan I	Rs.	l lakh)				47iii					
	iv	Total F	ad Deb	t (47i + 4	ŀ7ii +	47	iii))								47iv	
48	Prov	ision for	· bad an	nd doubt	ful d	ebts	i								48	
49	Othe	r provis	ions												49	
		_		st, depre	ciatio	on a	nd taxe	s [15 – (16 to 21	+ 2	2xi +	23v +	24 to 29	+ 30iii +		-
50	31iii	+ 32iii +	- 33 to 4	3 + 44x -	45	+ 46	6iii + 47	iv + 48 +	- 49)]						50	
51	Inter	est														
		Paid ou	ıtside I	ndia, or	pai	d iı	1 India	to a n	on-resid	lent	i					
		other th	an a co	mpany o	r a f	orei	gn com	pany			•					
	ii	To othe	rs								ii					
	iii	Total (i	+ ii)												51iii	
52	Depi	eciation	and an	nortizatio	on										52	
53	Net _J	profit be	fore tax	ces (50 –	51iii	- 5	2)								53	
54	Prov	ision for	curren	it tax											54	
55	Prov	ision for	Deferr	ed Tax											55	
56	Prof	it after t	ax (53 -	54 - 55)											56	
57	Bala	nce brou	ight for	ward fro	m p	revi	ous vea	ır							57	
58	B Amount available for appropriation (56 + 57)							58								
		ropriatio		- approl			(-0.0	• ,							-	
				oc and or	rnlu-						59i					
				es and su												
i				d/ Interim							59ii					
	iii 1	Tax on di	vidend/	Tax on div	viden	d fo	r earlier	years			59ii	i				

	iv			orate Social Responsered under section									
	v	Any other appro	priation				59v						
	vi	Total (59i + 59ii	+ 59iii + 59iv+59	Ov)			59vi						
60	Bala	nce carried to	balance sheet	(58 - 59vi)							60		
61	COMPUTATION OF PRESUMPTIVE INCOME FROM GOODS CARRIAGES UNDER SECTION 44AE												
	SR. NO.	Name of Busi	ness			Business code				Descriptio	n		
				Tonnage capacity of good carriage (in MT	ds whi ') was owi	ich goods	carri	by (C) mo	ods c ompi onth else nount	arriage uted @ F in case to @ Rs.750	Ss.100 inage 0 per	00 p e exc r mo	4AE for the per ton perceeds 12MT onth) or the peen actuall r
	(i)	(1)	(2)	(3)	(4)			(5)	,				
	(a)												
	(b)												
		Total											
		Add row options as necessary (Please Note : At any time during the year the number of vehicles should not exce 10 vehicles)											
	(ii)	Total presum 61(i)]	ptive income f	rom goods carria	age u	/s 44AE [1	total o	f colu	mn (5) of table	61(i	ii)	
	hire		uring the year e	than prescribed wexceeds 10, then, it									
62				total income comp BBB or 44D furnis					ns fr	om busines	refer	rred	
	a	Gross receipts								62a			
1	b Net profit										62b		

NO ACCOUNT		a (Fross rec	ceipts / Turnover			
CASI		b N	let profi	t			
	mufa coun	t I	nd- (In	anufacturing Account for the fi tements are drawn up in compliance to to dian Accounting Standards) Rules, 2015),	ne Indian Ac		
	1	Deb	its to Ma	anufacturing account			
		A	Openin	g Inventory			
		^	Optimi	ginventory			
				ening stock of raw-material	i		
			i Op		i ii		
			i Op	ening stock of raw-material	i	Aiii	
			i Ope	ening stock of raw-material ening stock of Work in progress		Aiii	
		В	i Ope	ening stock of raw-material ening stock of Work in progress al (i + ii) ses (net of refunds and duty or tax,			

		i	Carriage inward	i			
		ii	Power and fuel	ii			
		iii	Other direct expenses	iii			
	E	Fac	ctory Overheads				
		i	Indirect wages				
		ii	Factory rent and rates				
		iii	Factory Insurance				
		iv	Factory fuel and power				
		v	Factory general expenses				
		vi	Depreciation of factory machinery				
		vii	Total (i+ii+iii+iv+v+vi)			Evii	
	F	Tot	tal of Debits to Manufacturing Accoun	t (Aiii+B+C+	-D+Evii)	1F	
2	Clo	sing	Stock				
	i	Ra	w material	2i			
	ii	Wo	ork-in-progress	2ii			
	Tot	al (2	i +2ii)	I	_1	2	
3	Cos	st of	Goods Produced – transferred to Trac	ling Account	(1F - 2)	3	

Part
Trading
Account
Ind AC

Trading Account for the financial year 2022-23 [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the Companies (Indian Accounting Standards) Rules, 2015]

Re		ne from operations es/ Gross receipts of business (net of ret	tume and note	ndo and duty on tax i		
A	any		urns ana reju	nas ana auty or tax, tj		
	i	Sale of goods	i			
	ii	Sale of services	ii			
	iii	Other operating revenues (specify na and amount)	ture			
		a	iiia		-	
		b	iiib			
		c Total (iiia + iiib)	iiic			
	iv	Total (i + ii + iiic)			Aiv	
В	Gr	oss receipts from Profession			В	
С		ties, taxes and cess received or receival d or supplied	ole in respect	of goods and services		
	i	Union Excise duties	i			
	ii	Service tax	ii			
	iii	VAT/ Sales tax	iii			
	iv	Central Goods and Service Tax (CGST)	iv		-	
	iv v	Central Goods and Service Tax (CGST) State Goods and Services Tax (SGST)	iv v		-	
	v		· ·			

			viii Any other duty, tax and cess	viii			
			ix Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix	
		D	Total Revenue from operations (Aiv + B +Cix)			4D	
	5	Clos	sing Stock of Finished Goods			5	
	6	Tota	al of credits to Trading Account (4D + 5)			6	
	7	Орє	ening Stock of Finished Goods			7	
	8	Pur	chases (net of refunds and duty or tax, if any)			8	
	9	Dire	ect Expenses (9i + 9ii + 9iii)			9	
		i	Carriage inward	i			
		ii	Power and fuel	ii			
			Other direct expenses				
		iii	Note: Row can be added as per the nature of Direct Expenses	iii			
	10	Dut	ies and taxes, paid or payable, in respect of good	ds and s	ervices purchased		
		i	Custom duty	10i			
		ii	Counter veiling duty	10ii			
		iii	Special additional duty	10iii			
		iv	Union excise duty	10iv			
		v	Service tax	10v			
		vi	VAT/ Sales tax	10vi			
		vii	Central Goods and Service Tax (CGST)	10vii			
		viii	State Goods and Services Tax (SGST)	10viii			
		ix	Integrated Goods and Services Tax (IGST)	10ix			
Z		X	Union Territory Goods and Services Tax (UTGST)	10x			
200		xi	Any other tax, paid or payable	10xi			
3 AC		xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10	vii + 10	viii + 10ix + 10x + 10xi)	10xii	
DIN			t of goods produced – Transferred from Manuf			11	
DEBITS TO TRADING ACCOUNT	12	Gro 7-8-	ss Profit from Business/Profession - transferred 9-10xii-11)	l to Pro	fit and Loss account (6-	12	
TS1			nover from Intraday Trading			12a	
EB	12b	Inco	ome from Intraday Trading - transferred to Pro	fit and	Loss account	12b	

Part A-P and L Ind-AS

Profit and Loss Account for the financial year 2022-23 [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the Companies (Indian Accounting Standards) Rules, 2015]

UND	13	Gros	ss profit transferred from Trading Account (12+12b)		
¥.	14	Othe	er income		
OFT		i	Rent	i	
Z Į		ii	Commission	ii	
100		iii	Dividend income	iii	
A AC		iv	Interest income	iv	
CKED		v	Profit on sale of fixed assets	v	

vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	
vii	Profit on sale of other investment vii	
viii	Gain (loss) on account of foreign exchange fluctuation u/s	
ix	Profit on conversion of inventory into capital asset u/s 28(via) ix (Fair Market Value of inventory as on the date of conversion)	
x	Agricultural income x	
xi	Any other income (specify nature and amount)	
	a xia	
	b xib	
	c Total (xia + xib) xic	
xii	Total of other income $(i + ii + iii + iv + v + vi + viii + viii + ix + x + xic)$	14xii
15 Tot	al of credits to profit and loss account (13+14xii)	15
16 Fre	ight outward	16
17 Cor	sumption of stores and spare parts	17
18 Pov	ver and fuel	18
19 Ren	ats	19
20 Rep	pairs to building	20
21 Rep	pairs to machinery	21
22 Cor	mpensation to employees	
i	Salaries and wages 22i	
ii	Bonus 22ii	
iii	Reimbursement of medical expenses 22iii	
iv	Leave encashment 22iv	
v	Leave travel benefits 22v	
vi	Contribution to approved superannuation fund 22vi	
vii	Contribution to recognised provident fund 22vii	
viii	Contribution to recognised gratuity fund 22viii	
ix	Contribution to any other fund 22ix	
х	Any other benefit to employees in respect of which an expenditure has been incurred	
xi	Total compensation to employees (total of 22i to 22x)	22xi
xii	Whether any compensation, included in 22xi, paid to non-xiia Yes / No	
	If Yes, amount paid to non-residents xiib	
23 Inst	urance	
i	Medical Insurance 23i	
ii	Life Insurance 23ii	
iii	Keyman's Insurance 23iii	
iv	Other Insurance including factory, office, car, goods, etc. 23iv	
v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)	23v

24	Work	men and staff welfare expenses			24	
		tainment			25	
	Hospi				26	
	_	<u> </u>				
27		erence			27	
28	· ·	promotion including publicity (other than advertisement	nt)		28	
29		rtisement			29	
30	Comn	nission				
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	ent			
	ii	To others	ii			
	iii	Total (i + ii)			30iii	
31	Royal					
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	ent _i			
	ii	To others	ii			
	iii	Total (i + ii)			31iii	
32	Profes	ssional / Consultancy fees / Fee for technical services				
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	ent _i			
	ii					
	iii		32iii			
33	Hotel.	, boarding and Lodging			33	
34		eling expenses other than on foreign traveling			34	
35	Foreig	gn travelling expenses			35	
36	Conve	eyance expenses			36	
37	Telep	hone expenses			37	
38	Guest	House expenses			38	
39	Club	expenses			39	
40	Festiv	val celebration expenses			40	
41	Schola	arship			41	
42	Gift				42	
43	Donat	tion			43	
44	Rates incom	and taxes, paid or payable to Government or any	local	body (excluding taxes or	n	
	i	Union excise duty	44i			
	ii	Service tax	44ii			
	iii	VAT/ Sales tax	44iii			
	iv	Cess	44iv			
	v	Central Goods and Service Tax (CGST)	44v			
	vi	State Goods and Services Tax (SGST)	44vi			
	vii	Integrated Goods and Services Tax (IGST)	44vii			
	1					
	viii	Union Territory Goods and Services Tax (UTGST)	44viii			

45		44viii ⊣	+44IX)												4.5	
45	Audit	t fee													45	
46	Other	r expens	ses (spec	ify nature	and a	mount)										
	i									i	i					
	ii									į	ii					
	iii	Total (i + ii)												46iii	
47				N/Aadhaa and amou		of the	perso	n, if avai	ilable,	for who	om Bad	Debt fo	or amoun	t of Rs. 1	!	
	(i1)	1 1								47(i1)					-	
	(i2)									47i(2)						
	(i3)									47i(3)					-	
	(10)	(Rows	can	be ado	ded	as	reau	ired)	Total						-	
			47i2+47i		ucu	as	requ	ii cu)	Total	47i						
		Others (more than Rs. 1 lakh) where PAN/Aadhaar											-			
	ii	No. is not available (provide name and complete 47ii address)														
			Flat	Name of				Town/							-	
	S.No.	Name	Door/ Block No	Premises/ Building/	Post	Loc	ea/ cality	City/ District	State	Соц	intry P	IN Code	ZIP Code	Amount		
			Dioch	Village	Office	e		District							-	
	1															
				dded as r												
	iii		`	nts less th			kh)			47iii						
	iv			t (47i + 4											47iv	
48				d doubtf	ul de	bts									48	
49		r provis													49	
50	Profi 31iii -	t before + 32iii +	interes - 33 to 4	t, deprec 3 + 44x +	iatio - 45 +	n and - 46iii -	taxes + 47i	s [15 – () v + 48 +	16 to 49)]	21 + 2	2xi + 2	23v + 2	4 to 29	+ 30iii +	50	
51	Inter								/1							
			ıtside In	dia, or pa	aid ii	n India	to a	non-res	sident	other					-	
				y or a for							i					
	ii	To othe	ers								ii					
	iii	Total (i	+ ii)												51iii	
52	Depr	eciation	and an	ortisatio	n										52	
53	Net p	rofit be	fore tax	es (50 – 5	51iii -	- 52)									53	
54	Provi	sion for	curren	t tax											54	
55	Provi	sion for	Deferr	ed Tax											55	
56	Profi	t after t	ax (53 -	54 - 55)											56	
	Balar	ice brou	ight for	ward fro	m pr	evious	year								57	
57	Amou	ınt avai	ilable fo	r approp	riatio	on (56	+ 57)							58	
57 58															1	
	Appr	opriatio	JHS													
		-		rves and	surn	lus					59i					
58	i 1	ransfe	r to rese	rves and			d				59i 59ii					

	iv	(ĈS	propriation towards Corporate Social Responsibility SR) activities (in case of companies covered under section of the Companies Act, 2013)					
	v	An	y other appropriation	59v				
	vi	Tot	tal (59i + 59ii + 59iii + 59iv+59v)	59vi				
50	Bal	ance	e carried to balance sheet (58 - 59vi)		1	60		
61	A	Ite	ms that will not be reclassified to P and L					
		i	Changes in revaluation surplus	i				
		ii	Re-measurements of the defined benefit plans	ii				
		iii	Equity instruments through OCI	iii				
		iv	Fair value Changes relating to own credit risk of financial liabilities designated at FVTPL	iv				
		v	Share of Other comprehensive income in associates and joint ventures, to the extent not to be classified to P and L	v				
		vi	Others (Specify nature)	vi				
		vii	Income tax relating to items that will not be reclassified to P and L	vii				
		viii	Total		1	61A		
	В	Ite	ms that will be reclassified to P and L					
		i	Exchange differences in translating the financial statements of a foreign operation	i				
		ii	Debt instruments through OCI	ii				
		iii	The effective portion of gains and loss on hedging instruments in a cash flow hedge	iii				
		iv	Share of OCI in associates and joint ventures to the extent to be classified into P and L	iv				
		v	Others (Specify nature)	v				
		vi	Income tax relating to items that will be reclassified to P and L $$	vi				
		vii	Total			61B		
52	Tot	al C	omprehensive Income (56 + 61A + 61B)			62		
A .	OI		Other Information (mandatory, if liable for audit under section	111 D	for other fill if applied	bla)		
A- 1		thod		rcanti		ne)		
2			any change in method of accounting $(Tick)$ \square \square Ye					
F			e in the profit or decrease in loss because of deviation, if ar		per Income			
3a		npu	tation Disclosure Standards notified under section 145(2) [column					
3b		npu	se in the profit or increase in loss because of deviation, if a tation Disclosure Standards notified under section 145(2) [column					
4	Me	thod	of valuation of closing stock employed in the previous year $(option)$	al in co	ase of professionals)			
	a	Rav	v Material (if at cost or market rates whichever is less write 1, if at	cost w	rite 2, if at market rate	e write	3)	
	b	Fin	ished goods (if at cost or market rates whichever is less write 1, if a	t cost v	write 2, if at market ra	te write	e 3)	

Increase in the profit or decrease in loss because of deviation, if any, from the method of valuation specified under section 145A

Is there any change in stock valuation method (Tick) ☑ ☐ Yes

		Decrease in the profit or increase in loss because of devaluation specified under section 145A	- / mill	on, a mij, ii oni me methou o	4e	
;	An	nounts not credited to the profit and loss account, being	-			
	a	the items falling within the scope of section 28	5a			
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned			-	
	c	escalation claims accepted during the previous year	5c			
	d	any other item of income	5d			
	e	capital receipt, if any	5e			
	f	Total of amounts not credited to profit and loss accour	ıt (5a-	+5b+5c+5d+5e)	5f	
<u>.</u>	An	nounts debited to the profit and loss account, to the ex	xtent	disallowable under section 36		
		e to non-fulfilment of condition specified in relevant clar				
	a	Premium paid for insurance against risk of damage or destruction of stocks or store $[36(1)(i)]$				
	b	Premium paid for insurance on the health of employees $[36(1)(ib)]$	6b			
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend $[36(1)(ii)]$				
	d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]				
	e	Amount of discount on a zero-coupon bond $[36(1)(iiia)]$				
	f	Amount of contributions to a recognised provident fund [36(1)(iv)]				
	g	Amount of contributions to an approved superannuation fund $[36(1)(iv)]$				
	h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]	6h			
	i	Amount of contributions to an approved gratuity fund $[36(1)(v)]$	6i			
	j	Amount of contributions to any other fund	6j			
	k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date $(36(1)(va))$	6k		-	
	ı	Amount of bad and doubtful debts [36(1)(vii)]	61			
	m	Provision for bad and doubtful debts [36(1)(viia)]	6m			
	n	Amount transferred to any special reserve [36(1)(viii)]	6n			
	0	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6о			
	р	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income $[36(1)(xv)]$				
	q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]	6q			
	r	Any other disallowance	6r			
	s	Total amount disallowable under section 36 (total of 6a	a to 6	r)	6s	

		recognised Provident Fund)	
		i deployed in India	
		ii deployed outside India ii	
		iii Total iii	
7	Am	ounts debited to the profit and loss account, to the extent di	isallowable under section 37
	a	Expenditure of capital nature [37(1)]	7a
	b	Expenditure of personal nature [37(1)]	7b
	c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or profession $[37(1)]$	7c
	d	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party $[37(2B)]$	
	e	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e
	f	Any other penalty or fine	7f
	g	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g
	h	Expenditure incurred on corporate social responsibility (CSR)	7h
	i	Amount of any liability of a contingent nature	7i
	j	Any other amount not allowable under section 37	7.j
	k	Total amount disallowable under section 37 (total of 7a to 7	
8	A.	Amounts debited to the profit and loss account, to the extended 40	tent disallowable under section
		Amount disallowable under section 40 (a)(i), on a account of non-compliance with the provisions of Aa Chapter XVII-B Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Ab Chapter XVII-B	
		Amount disallowable under section 40(a)(ib) on c account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	
		Amount disallowable under section 40(a)(iii) on d account of non-compliance with the provisions of Ad Chapter XVII-B	
		e Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	
		f Amount paid as wealth tax [40(a)(iia)] Af	
		Amount paid by way of royalty, license fee, Ag service fee etc. as per section 40(a)(iib)	
		h Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/40(ba)]	
		i Any other disallowance Ai	
		j Total amount disallowable under section 40(total of Aa	
	В.	Any amount disallowed under section 40 in any precedin during the previous year	ng previous year but allowable 8B
9	Am	ounts debited to the profit and loss account, to the extent di	isallowable under section 40A
	a	Amounts paid to persons specified in section 40A(2)(b) 9a	
	1	Amount paid otherwise than by account payee cheque or account payee bank draft or use of	

_					
	c	Provision for payment of gratuity [40A(7)]	9c		
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution $[40A(9)]$	9d		
	e	Any other disallowance	9e		
	f	Total amount disallowable under section 40A (Total of	9a to	9e)	9f
	An	y amount disallowed under section 43B in any preceding	g pre	vious year but	
10	allo	wable during the previous year			
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b		
	c	Any sum payable to an employee as bonus or commission for services rendered	10c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d		
	da	Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	10da		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co- operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	10e		
	f	Any sum payable towards leave encashment	10f		
	g	Any sum payable to the Indian Railways for the use of railway assets	10g		
	h	Total amount allowable under section 43B (total of 10a	to 10)g)	10h
11		y amount debited to profit and loss account of the ler section 43B	e pr	evious year but disallowable	
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
	c	Any sum payable to an employee as bonus or commission for services rendered	11c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d		
	da	any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non- deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11da		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co- operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	11e		

	f	Any sum payable towards leave encashment	11f			
	g	Any sum payable to the Indian Railways for the use of railway assets	11g			
	h	Total amount disallowable under Section 43B(total of	11a to 1	11g)	11h	
12	An	nount of credit outstanding in the accounts in respect of				
	a	Union Excise Duty	12a			
	b	Service tax	12b			
	c	VAT/sales tax	12c			
	d	Central Goods and Service Tax (CGST)	12d			
	e	State Goods and Services Tax (SGST)	12e			
	f	Integrated Goods and Services Tax (IGST)	12f			
	g	Union Territory Goods and Services Tax (UTGST)	12g			
	h	Any other tax	12h			
	i	Total amount outstanding (total of 12a to 12h)	12i			
13	An	nounts deemed to be profits and gains under section 33/	13			
14	An	y amount of profit chargeable to tax under section 41			14	
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)					
16	An	nount of expenditure disallowed u/s 14A		16		
17	Wi	hether assessee is exercising option under sub-section (s \square No	2A) of s	section 92CE (Tick)	17	
	[If	yes , please fill schedule TPSA]				

Part A	A – (QD	Quantitative details (mandatory, if liable for audit under section 44AB)					
(a	1)	In the	case of a trading concern					
		1	Opening stock	1				
		2	Purchase during the previous year	2				
		3	Sales during the previous year	3				
		4	Closing stock	4				
		5	Shortage/ excess, if any	5				
(b)	In the	n the case of a manufacturing concern					
		6 R	aw materials					
ILS		a	Opening stock	6a				
ELA		b	Purchases during the previous year	6b				
VE D		c	Consumption during the previous year	6c				
ATL		d	Sales during the previous year	6d				
QUANTITATIVE DETAILS		е	Closing stock	6e				
UAN		f	Yield finished products	6f				
0		g	Percentage of yield	6g				
		h	Shortage/ excess, if any	6h				
		7 F	inished products/ By-products					
		a	1. 0	7a				
		b	purchase during the previous year	7b				
		c	quantity manufactured during the previous year	7c				
		d	sales during the previous year	7d				
		e	closing stock	7e				

		f shortage/ excess, if any 7f
--	--	-------------------------------

Part A -	-OL	R	ceipt and payment account of company under liquidation			
	1	Ope	ning balance			
		i	Cash in hand	1i		
		ii	Bank	1ii		
		iii	Total opening balance	1iii		
	2	Rec	eipts			
		i	Interest	2i		
		ii	Dividend	2ii		
		iii	Sale of assets (pls. specify nature and amount)			
			a l	2iiia		
			b	2iiib		
			e	2iiic		
			d Total (iiia + iiib + iiic)	2iiid		
		iv	Realisation of dues/debtors	2iv		
execupt and payment account of company under repairments			Others (pls. specify whether revenue/capital, nature amount)	e and		
â			1	2va		
			b	2vb		
			Total of other receipts (va + vb)	2vc		
		vi	Total receipts (2i + 2ii + 2iiid+ 2iv + 2vc)	2vi		
	3	Total of opening balance and receipts			3	
	4	Pay	ments			
		i	Repayment of secured loan	4i		
		ii	Repayment of unsecured loan	4ii		
		iii	Repayment to creditors	4iii		
•		iv	Commission	4iv		
		v	Others (pls. specify)			
			a	4va		
			b	4vb		
			Total of other payments (4va + 4vb)	4vc		
		vi	Fotal payments (4i + 4ii + 4iii + 4iv + 4vc)	4vi		
	5	Clo	sing balance			
		i	Cash in hand	5i		
		ii	Bank	5ii		
		iii	Total of closing balance (5i + 5ii)	5iii		
1	6	TD 4	al of closing balance and payments (4vi + 5iii)		6	

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE) Details of Income from House Property (Please refer instructions) (Drop down to be provided indicating ownership Schedule HP of property) Address of property 1 Town/ City State Country PIN Code / Zip Code 1 Is the property co-owned? ☐ Yes □ No (if "YES" please enter following details) Assessee's percentage of share in the property % Name of Co-owner(s) PAN/Aadhaar No. of Co-owner (s) Percentage Share in Property Tick

The applicable Name(s) ofPAN/Aadhaar Tenant(s) PAN/TAN/Aadhaar No. of Tenant(s) (if No. option] Tenant(s) (if let(Please see Note) TDS credit is claimed) out) □ Let out ☐ Deemed let out П Gross rent received or receivable or lettable value 1a The amount of rent which cannot be realized Tax paid to local authorities 1c Total (1b + 1c) 1d Annual value (1a – 1d) 1e Annual value of the property owned (own percentage share x 1e) 1f HOUSE PROPERTY 30% of 1f 1g Interest payable on borrowed capital 1h Total (1g + 1h) 1i Arrears/Unrealised rent received during the year less 30% 1j Income from house property 1 (1f – 1i+1j) 1k Town/ City Address of property 2 State Country PIN Code/Zip code Is the property co-owned? ☐ Yes □ No (if "YES" please enter following details) Assessee's percentage of share in the property Name of Co-owner(s) PAN/Aadhaar No. of Co-owner (s) Percentage Share in Property Tick the applicable Name(s) of PAN/Aadhaar No, Tenant(s) PAN/TAN/Aadhaar No. of Tenant(s) if Tenant(s) (if let(Please see note) TDS credit is claimed) option] out) □ Let out ☐ Deemed let out Gross rent received or receivable/ lettable value (higher of the two, $\,$ if let out for whole of the year, lower of the two, if let out for part of 2a the year) The amount of rent which cannot be realized

2c

Tax paid to local authorities

	d	Total (2b + 2c)	2d			
	e	Annual value (2a – 2d)	2e			
	f	Annual value of the property owned (own	2f			
	g	30% of 2f	2g			
ı	h	Interest payable on borrowed capital	2h			
	i	Total (2g + 2h)	2i			
	j	Arrears/Unrealised rent received during th	2j			
	k	Income from house property 2 (2f – 2i + 2j	2k			
3	Pass t	hrough income/loss if any *	3			
	Incon	ne under the head "Income from house prop				
4	(if neg	gative take the figure to 2i of schedule CYLA)	4			
NO	TE▶	Furnishing of PAN/Aadhaar No. of tenan section 194-IB.	nt is mand	atory, if tax is deducted un	der	
		Furnishing of TAN of tenant is mandatory,	if tax is ded	ucted under section 194-I.		

chedu	ıle BP	Computation of income from business or profession
A	From busin	ness or profession other than speculative business and specified business
	1	Profit before tax as per profit and loss account (item 53 61(ii) and 62(b) of Part A-P&L) / (item 53 of Part A-P and L – Ind AS) (as applicable)
	2a	Net profit or loss from speculative business included in 1 2a (enter –ve sign in case of loss)
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)
		a House property 3a
		b Capital gains 3b
		c Other sources 3c
		ci Dividend income 3ci
	3	Income/ receipts credited to profit and loss account considered under other heads of income or chargeable u/scii 115BBF or chargeable u/s 115BBG or chargeable u/s 115BBH or chargeable u/s 115BBH
		d u/s 115BBF 3d
		e u/s 115BBG 3e
		f (net of Cost of Acquisition, if Schedule VDA)
	4a	Profit or loss included in 1, which is referred to in section 44B/44BBA/44BBB/44AE/44D/44DA//Chapter-XII-G/ First Schedule of Income-tax Act (other than 115B) (Dropdown to be provided)
	4b	Profit and gains from life insurance business referred to in section 115B
	4c	Profit from activities covered under rules 7, 7A, 7B(1), 7B(1A) and 8 (Dropdown to be provided)
	5	Income credited to Profit and Loss account (included in 1) which is exempt
		a Share of income from firm(s) 5a
		b Share of income from AOP/BOI 5b

	c		y other exempt ure and amount)	income	specify	,					
		i				ci					
		ii				cii					
			Total (ci + cii)			5ciii					
	d		al exempt income	(5a ± 5		CIII		-	d		
6	D.		(1-2a-2b-3a-			. 26	(4 54)		u	6	_
								1-		0	
7			ited to profit and considered under	a	House pro	opert	/	7a			
			income/ related to	b	Capital ga			7b			
		_	eable u/s 115BBF	C	Other sou			7c		_	
or u/s 115B					u/s 115BI u/s 115BI			7d 7e		-	
				f	u/s 115Bl		other than			_	
	17.		- 1-1-14-14	*4 J 1	cost of ac	quisi	tion)	1-4- 4-	Ц,		
8a	ex	Expenses debited to profit and loss ac exempt income					vnicn re	late to	a		
8b	Ex	pense	es debited to prof	it and l	oss accou	nt v	vhich re	late to	h		
ου	ex	empt	income and disalle	owed u/	/s 14A (16	of P	art A-O	I) °	D		
9	To	tal (7	a + 7b + 7c + 7d + 7	e + 7f +	8a + 8b)			9			
10	Ac	ljuste	d profit or loss (6-	+9)	=					10	Τ
11	De	preci	ation and amortiz	ation d	ebited to	profi	t and los	s accour	ıt	11	t
12	De	preci	ation allowable ur	come-tax	Act					_	
	i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (item 6 of Schedule-DEP)									
	ii	Den	reciation allowab	le unde	er section	32(1	(i)				
		^	ıke your own comp					Rules)	2ii		
	iii		al (12i + 12ii)		- 11			/		12iii	7
13		Profit or loss after adjustment for depreciation (10 +11 – 12iii)						13	+		
13			•		•					13	
14	dis	sallow	ts debited to the p vable under section	n 36 (6s	of Part A	1-01	1		4		
15			ts debited to the p able under section					extent 1	5		
16	dis	sallow	ts debited to the p able under section	n 40 (8A	Aj of Part	A-0	Í)	1	6		
17	Ar dis	nount sallow	ts debited to the p	rofit an n 40A (9	id loss acc 9f of Part	coun A-O	t, to the I)	extent 1	7		
18	Any amount debited to profit and previous year but disallowable unde Part A-OI)								8		
19			disallowable und dium Enterprises					Small 1	9		
20	De	emed	income under sec	ction 41	\			2	0		
21	33	ABA/	income under (35ABA/ 35ABB/ / 80-IA						1		
22	De	emed	income under sec	ction 43	CA			2	2		
23	Ar	ny oth	er item of additio	n under	r section 2	28 to	44DB	2	3		
	Ar		er income not inc				ss accou				

25	(Co	ustments and deviation in method lumn 3a + 4d of Part A- OI)			3							
26	Tota	al (14 + 15 + 16 + 17 + 18 + 19 + 20 -	+ 21+22 +23+24	1+25)			26					
27	Ded	uction allowable under section 32(1)(iii)		27							
28	Am	Amount allowable as deduction under section 32AC 28										
29	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 29 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)											
30	pre	amount disallowed under section vious year but allowable during th t A-OI)			30		-					
31	pre	amount disallowed under section vious year but allowable during the t A-OI)			31							
32	Any	other amount allowable as deducti	on		32							
33	Dec adjı (Co											
34	Tota	Total (27+28+29+30+31+32+33)										
35	Inco	ome (13+26-34)		35								
36	Pro	Profits and gains of business or profession deemed to be under -										
	i	Section 44AE (61(ii) of schedule P&	L) 36i									
	ii	Section 44B	36ii				_					
	iii	Section 44BB	36iii				-					
	iv	Section 44BBA	36iv				_					
	v	Section 44BBB	36v				_					
	vi	Section 44D	36vi				_					
		Section 44DA	36vii	(itam 1	of Fo	rm 3CE)	_					
	VII	Section 44DA	5011				_					
	viii	Chapter-XII-G (tonnage)	36viii	(total o) 66)	coi.	7 of item 10 of Form						
	ix	First Schedule of Income-tax Act than 115B)	(otner 36ix									
	x	Total (36i to 36ix)		1			36x					
37	Net busi	profit or loss from business or piness (36+36x)	rofession othe	r than s	pecul	ative and specified	¹ 37					
38	spec not	Profit or loss from business or piffed business after applying rules applicable, enter same figure as in 37 sc + 38d + 38e + 38f)	74 7D on 8	f applies	ĥla (i	If wile 71 7D on 8;	c					
	a	Income chargeable under rule 7	7	38a	ı							
	b	Deemed income chargeable und	ler rule 7A	38t)							
	c	Deemed income chargeable und	ler rule 7B(1)	380	:							
	d	Deemed income chargeable und	ler rule 7B(1.	A) 38c	i							
	e	Deemed income chargeable und	`	386								
	f	Income other than rules 7A, 79										
39		ance of income deemed to be from 1A) and Rule 8 for the purpose of										

RETURN FORM - COMPANIES

В	Computation	of income from sp	me from speculative business					
	40	Net profit or loss f	rom speculative business as per profit o	or loss account		40		
	41	Additions in accor	dance with sections 28 to 44DB			41		
	42	Deductions in acco			42			
	43	Income from speci	ulative business) (40+41-42) (if loss, ta	ike the figure to 6xvi of	schedule	B43		
С	Computation	of income from sp	ecified business under section 35AD					
	44	Net profit or loss fi	rom specified business as per profit or le	44				
	45	Additions in accord	dance with section 28s to 44DB			45		
	46		ordance with sections 28 to 44DB (other 35 on which deduction u/s 35AD is claime		section,-	46		
	47	Profit or loss from	specified business (44+45-46)			47		
	48	Deductions in acco	ordance with section 35AD(1)			48		
	49	1	ified Business) (47-48)(if loss, take the fi					-
	50	Relevant clause of (to be selected from	f sub-section (5) of section 35AD which a drop down menu)	covers the specified	business	C50		
D	Income chargeable under the head 'Profits and gains from business or profession' (A38+B43+C49)							
E	Intra head se	t off of business loss	s of current year					
	Sl. Type of B	susiness income	Income of current year (Fill this column only if figure is zero or continue)		Business after set	off	ome	remaining
	i Loss to b	oe set off (Fill this ly if figure is		(A38)				
	ii Income	from speculative						
	iii Income	from specified						
	iv Income fi business t	rom Life Insurance 1/s. 115B	(4b)					
	v Total loss	set off (ii + iii)						
	vi Loss rema	aining after set off ((i - v)					

1	Block of assets				
2	Rate (%)	15	30	40	45
		(i)	(ii)	(iii)	(iv)
3	Written down value on the first day of previous year				
4	Additions for a period of 180 days or more in the previous year				
3 4 5 6 7 8	Consideration or other realization during the previous year out of 3 or 4				
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)				
7	Additions for a period of less than 180 days in the previous year				
8	Consideration or other realisations during the year out of 7				
9	Amount on which depreciation at half rate to be allowed (7 – 8) (enter 0, if result is negative)				
1	Depreciation on 6 at full rate				

12 13 14	Depreciation on 9 at half rate Additional depreciation, if any, on 4 Additional depreciation, if any, on 7 Additional depreciation relating to immediately preceding year on asset put to use for less than 180 days		
13 14	Additional depreciation, if any, on 7 Additional depreciation relating to immediately preceding year on asset		
14	Additional depreciation relating to immediately preceding year on asset		
	immediately preceding year on asset		
	Total depreciation (10+11+12+13+14)		
	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)		
17	Net aggregate depreciation (15-16)		
	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17)		
	Expenditure incurred in connection with transfer of asset/ assets		
	Capital gains/ loss under section 50 (5 + 8 -3 - 4 -7 -19) (enter negative only, if block ceases to exist)		
	Written down value on the last day of previous year* (6+ 9 -15) (enter 0, if result is negative)		

1	Block of assets	Land	Buildi	ng (not inc	luding land)	Furniture a fittings	ndIntangible assets	Ships
2	Rate (%)	Nil	5	10	40	10	25	20
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Total depreciation (10+11)							
13	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 12)							
14	Net aggregate depreciation (12-13)							

15	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)				
16	Expenditure incurred in connection with transfer of asset/ assets				
17	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -16) (enter negative only if block ceases to exist)				
18	Written down value on the last day of previous year* (6+ 9 -12) (enter 0 if result is negative)				

Sch	edu	le DE		Summary deduction				sets (Other	than	on asset	ts on v	which f	ull cap	ital e	xpenditur	e is all	owable a	as
	1	Plan		machinery	under ar	iy other	section											
		a		entitled for	•		•		1a									
		b		entitled for	•		•		1b									
		c		entitled for	•		•		1c									
		d		entitled for dule DPM -	-		•		1d									
		e	Total (depreciatio	n on plai	nt and r	machine	ery (1a + 1	b + 1c	+1d)				1e				
	2	Buil	ding (r	not includii	ng land)													
SELIS				entitled for	•		•		2a									
UMMARY OF DEPRECIATION ON ASSETS				entitled for	•		•		2b									
ECIATIO				entitled for lule DOA- 1	•		•		2c									
EPR		d	Total (depreciatio	n on buil	ding (2	a+2b+2	c)						2d				_
F D	3	Furi	niture :	and fittings	(Schedul	e DOA-	14v or	15v as app	licable	·)				3				
₹¥ G	4	Inta	ngible	assets (Sch	edule DO	A- 14v	i or 15vi	i as applica	ble)					4				_
MAI	5	Ship	s (Sche	edule DOA-	14vii or	15vii as	applica	ıble)						5				_
M	6	Tota	ıl depr	reciation (1	e+2d+3+	4+5)								6				_

1	Pla	nt and machinery		
	a	Block entitled for depreciation @ 15 per cent	1a	
	b	(Schedule DPM - 20i) Block entitled for depreciation @ 30 per cent (Schedule DPM - 20ii)	1b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 20iii)	1c	
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 20iii)	1d	
	e	Total (1a +1b + 1c+1e)		1e

2	Bui	lding (not including land)		
	a	Block entitled for depreciation @ 5 per cent	2a	
		(Schedule DOA- 17ii)		
	b	Block entitled for depreciation @ 10 per cent	2b	
		(Schedule DOA- 17iii)		
	c	Block entitled for depreciation @ 40 per cent	2c	
		(Schedule DOA- 17iv)		
	d	Total (2a + 2b + 2c)		2d
3	Fu	rniture and fittings (Schedule DOA- 17v)		3
4	Int	angible assets (Schedule DOA- 17vi)		4
5	Shi	ps (Schedule DOA- 17vii)		5
6	Tot	al (1e+2d+3+4+5)		6

SI No	Expenditure of the nature referred to in section	reAmount, if any, debited to profit and loss account	Amount of dedu allowable	the amount debited to profit and
	(1)	(2)	(3)	account (4) = (3) - (2)
i	35(1)(i)		(3)	
ii	35(1)(ii)			
iii	35(1)(iia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			

Sch	edul	e CG		Capi	tal Gains									
	A	Shor	t-te	rm Ca	apital Gains (ST	CCG) (Sub-items 4 and 5 a	re not applicable for resid	ents)						
			From sale of land or building or both (fill up details separately for each property) (in case of co-ownership, enter your share of capital gain)											
				ate o	of purchase/ ion	DD/MM/YYYY Date of sale/transfer			MM/YYYY					
			a i Full value of consideration received/receivable											
S				ii	Value of prope	erty as per stamp valuatio	n authority	aii						
CAPITAL GAINS				iii	purpose of Ca	consideration adopted as apital Gains [in case (a this figure as (ai), or else	ii) does not exceed 1.10							
API	Gains		b	Dedu	ctions under sec	etion 48								
	al G			i	Cost of acquisi	tion without indexation		bi						
	Capital (ii	Cost of Improv	vement without indexation	1	bii						
	rm (iii	Expenditure w	holly and exclusively in c	onnection with transfer	biii						
	Short-term			iv	Total (bi + bii	+ biii)		biv						
	Shc		c	Balan	ce (aiii – biv)			1c						

		below)	arm Capital Ca	ins on Immovable p	roperty (1a 14)					A1e	
	r.						- 4.4 **	. /.		-)	Alt	
	F	In case	of transfer of ir	nmovable property	, please furnish t	he followin			note	e)		
		S.No.	Name o buyer(s)	fPAN/Aadhaar No of buyer(s)	o.Percentage share	Amount	Addrof of prope Coun code, code	rty, try	Pin code	State		
	NC	o I	r is quoted by l	AN/Aadhaar No. is buyer in the docume e than one buyer,	ents.							
2	Fre	om slum	p sale									
	A	i Fai	ir market value	as per rule 11UAE	(2)		2ai					
		ii Fai	r market value	as per rule 11UAE	(3)		2aii					
		iii Fu	ll value of cons	ideration (higher of	'ai or aii)		2aiii					
	В	Net wor	th of the under	taking or division			2b					
	C	Short-te	erm capital gair	ns from slump sale ((2aiii-2b)						A2c	
3				or unit of equity or				of a	busi	ness trust	:	
	on	which S	TT is paid unde	er section 111A or 1	15AD(1)(b)(ii) p	roviso (for	FII)					
	a	Full val	ue of considera	tion			3a					
	b	Deducti	ons under secti	on 48								
		i C	ost of acquisiti	on without indexati	on		bi	П				
		ii C	Cost of Improve	ment without index	ation		bii				-	
		iii E	xpenditure wh	olly and exclusively	in connection w	ith transfer	biii				_	
			•				biv				-	
1		iv T	otal (i + ii + iii)				J					
	c		otal (i + ii + iii)) 			3c					
	c	Balance	(3a – biv)		4(8) for every	nlo if acco	3c				_	
	d	Balance Loss to bought/ dividen	e (3a – biv) b be disallower acquired with d/income/bonus	ed u/s 94(7) or 9- nin 3 months pr s units are received, ored (Enter positive	rior to record , then loss arisin	date an	et d					
	c d	Balance Loss to bought/ dividen- of such	e (3a – biv) o be disallowe acquired with d/income/bonus asset to be igno	ed u/s 94(7) or 90 nin 3 months pr s units are received.	rior to record , then loss arisin value only)	date an g out of sal	et id le 3d	+3d	1)		A3e	
4	e For	Balance Loss to bought/ dividence of such Short-to	e (3a – biv) b be disallowed acquired with dincome/bonus asset to be ignowerm capital gain	ed u/s 94(7) or 9/ nin 3 months pr s units are received, red (Enter positive	rior to record then loss arisin value only) equity oriented in sale of shares	date an g out of sal MF (STT p	et ad le 3d paid) (3c paid) (3c	n In		company		
4	e For	Balance Loss to bought/ dividence of such Short-te r NON-F	e (3a – biv) De disallowe (acquired with d/income/bonus asset to be ignowerm capital gain RESIDENT, no buted with forei	ed u/s 94(7) or 9- nin 3 months pr s units are received, ored (Enter positive n on equity share or t being an FII- from	rior to record then loss arisin value only) equity oriented un sale of shares ment under first	date an g out of sal MF (STT p or debentus proviso to	oaid) (3c	n In		company		
4	e For	Balance Loss to bought/ dividence of such Short-to r NON-F be comp	e (3a – biv) be disallowe acquired with d/income/bonus asset to be igno erm capital gain RESIDENT, no outed with foreion transactions	ed u/s 94(7) or 9- nin 3 months pr s units are received, red (Enter positive n on equity share or t being an FII- fror gn exchange adjust	rior to record then loss arisin value only) equity oriented m sale of shares ment under first transaction tax	MF (STT I or debentus proviso to (STT) is pa	paid) (3c	n In		company		
4	e For to a b	Balance Loss to bought/ dividen- of such Short-to r NON-I- be comp	e (3a – biv) b be disallowe acquired with d/income/bonus asset to be igno erm capital gain RESIDENT, no nuted with foreion transactions on transactions RESIDENTS- 1	ed u/s 94(7) or 9- nin 3 months pr s units are received, ored (Enter positive n on equity share or t being an FII- fror gen exchange adjust on which securities	ior to record then loss arisin value only) equity oriented in sale of shares ment under first transaction tax	date an g out of sal MF (STT p or debentus proviso to (STT) is pa (STT) is no	pet dd 3d 3d 3d 3d ares of a section did	n In 48)	dian		A4a A4b	
5	e For to a b	Balance Loss to bought/ dividence of such Short-to r NON-F be comp STCG of STCG of r NON-I tion 115.	e (3a – biv) b be disallowe acquired with d/income/bonus asset to be igno erm capital gain RESIDENT, no nuted with foreion transactions on transactions RESIDENTS- fAD	ed u/s 94(7) or 9- nin 3 months pr s units are received, ored (Enter positive n on equity share or t being an FII- fror gn exchange adjust on which securities on which securities	cior to record then loss arisin value only) equity oriented m sale of shares ment under first transaction tax transaction tax tites (other than	MF (STT por debenture proviso to (STT) is particular to the state of t	action of the paid and a section of the paid and a shower that a shower that a section of the paid and a shower that a section of the paid and a shower that a section of the paid and a shower that a shower that a section of the paid and a shower that a s	n In 48)	dian		A4a A4b	
5	e For to a b	Balance Loss to bought/ dividence of such Short-to r NON-F be comp STCG of STCG of r NON-I tion 115.	e (3a – biv) b be disallowe acquired with d/income/bonus asset to be igno erm capital gain RESIDENT, no uted with foreit on transactions on transactions RESIDENTS- f AD n case securitie hares, enter the	ed u/s 94(7) or 9- nin 3 months pr s units are received, red (Enter positive n on equity share or t being an FII- fror gn exchange adjust on which securities on which securities from sale of securit es sold include share following details f consideration rece	tion to record then loss arisin value only) equity oriented n sale of shares ment under first transaction tax transaction tax ties (other than es of a company	date an g out of sal MF (STT I or debentus proviso to (STT) is pa (STT) is no those at A	paid (3c ares of a section id a above a paid a above a band a above a band a above a band a band a above a band a	n In 48)	dian		A4a A4b	
5	e For to a b	Balance Loss to bought/ dividence of such Short-to r NON-I be comp STCG of STCG of r NON-I tion 115.	e (3a – biv) be disallowed acquired with d/income/bonus asset to be igno erm capital gain RESIDENT, no outed with foreign transactions on transactions RESIDENTS- fAD n case securitie hares, enter the Full value of unquoted sh	ed u/s 94(7) or 94 nin 3 months pr s units are received, ored (Enter positive n on equity share or t being an FII- fror ggn exchange adjust on which securities from sale of securit es sold include shar following details of consideration receivers t value of unquote	ior to record then loss arisin value only) equity oriented in sale of shares ment under first transaction tax transaction tax ties (other than es of a company eived/receivable	date an g out of sal MF (STT I or debentu proviso to (STT) is pa (STT) is no those at A other than in respect of sales.	paid) (3c ares of a section did at paid a above of lia	n In 48)	dian		A4a A4b	
5	e For to a b	Balance Loss to bought/ dividen- of such Short-to r NON-F be comp STCG of STCG of r NON-Ition 115.	e (3a – biv) b de disallowe acquired with d/income/bonus asset to be igno erm capital gain RESIDENT, no buted with foreit on transactions on transactions RESIDENTS- f AD full value of unquoted she fair marke prescribed in Full value of Fu	ed u/s 94(7) or 9- nin 3 months pr s units are received, red (Enter positive n on equity share or t being an FII- fror gn exchange adjust on which securities on which securities from sale of securit es sold include share following details f consideration receive ares t value of unquote manner of consideration in per section 50CA	cior to record then loss arisin value only) requity oriented m sale of shares ment under first transaction tax transaction tax tites (other than es of a company eived/receivable d shares detern respect of unqu	date an g out of sal MF (STT I or debentual provisor to (STT) is pa (STT) is no those at A or other than in respect on the control of the co	paid) (3cd ares of a section did at paid and a section of	n In 48)	dian		A4a A4b	

	i	iii	Total (ic + ii) aiii		
b)]	Deduc	tions under section 48		
	i	i	Cost of acquisition without indexation bi		
	i	ii	Cost of improvement without indexation bii		
	i	iii	Expenditure wholly and exclusively in connection with transfer biii		
	i	iv	Total (i + ii + iii) biv		
c	: 1	Balanc	ee (5aiii – biv) 5c		
d	1	bought divider of such	o be disallowed u/s 94(7) or 94(8)- for example if security U/acquired within 3 months prior to record date and and/income/bonus units are received, then loss arising out of sale a security to be ignored (Enter positive value only)	4.5-	
e			term capital gain on securities (other than those at A3 above) by an FII (5c +5d) of assets other than at A1 or A2 or A3 or A4 or A5 above	A5e	
0 1	rol				
A	A i		In case assets sold include shares of a company other than quoted shares, enter the following details		
			a Full value of consideration received/receivable in respect in of unquoted shares		
			b Fair market value of unquoted shares determined in the prescribed manner		
			c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capitalic Gains (higher of a or b)		
	İ	ii	Full value of consideration in respect of assets other than aii unquoted shares		
	i	iii	Total (ic + ii) aiii		
F	3 1	Deduc	tions under section 48		
	i	i (Cost of acquisition without indexation bi		
	i	ii	Cost of Improvement without indexation bii		
	i	iii	Expenditure wholly and exclusively in connection with transfer biii		
	i	iv	Total (i + ii + iii) biv		
(C	Balanc	re (6aiii – biv) 6c		
I) I	for exa date a	e of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- imple if asset bought/acquired within 3 months prior to record ad dividend/income/bonus units are received, then loss arising sale of such asset to be ignored (Enter positive value only)		
F		Deeme DCG)	d Short-term capital gains on depreciable assets (6 of schedule-		
I	F	Deduc	tion under section 54D/54G/54GA 6f		
(G 9	STCG	on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f)	A6g	
7 A	Amo	ount d	eemed to be Short-term capital gains		-
s	hov	vn bel	any amount of unutilised capital gain on asset transferred during the previous years ow was deposited in the Capital Gains Accounts Scheme within due date for that year? No □ Not applicable. If yes, then provide the details below		
s		Previo year which transfe	indeduction claimed in for new asset or assetthat year remained		
			Year in which asset Amount utilised out acquired/constructedlof Capital Gains		

7.		2018-19)		54D/54G/54	GA							
ii		2019-20)		54D/54G/54	GA							
b	Am 'a'	ount d	leemed	to be Sho	rt-term ca _l	pital gains u	/s 54D/54G/54	GA, oth	r than	at			
		nount d	leemed	to be Shor	rt-term can	oital gains (x	ri + vii + b)					A7	
8							t-term Capita	al Gain, (Fill up :	schedule	PTI) (A8a +		
		b + A80	;) ¯									A8	
	a	charge	eable @	9 15%			ort-term Cap						
	b	charge	eable @	9 30%			ort-term Cap						
_	c A w	Pass Through Income/Loss in the nature of Short-term Capital Gain, A8c chargeable at applicable rates						lo at an	anial water in				
9			er DT		1 IN A1 – 1					ne at sp	eciai rates in		
	Sl. No.		ome ir	tem No. Al o A8 above o which ocluded	Country name & Code	Article o	Rate as per Treaty f (enter NIL, if not chargeable)	TRC obtained	Section of I.T.	per I.T.	Applicable rate [lower of (6) or (9)]		
	(1)	(2)	(3	3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
	I												
	II	Total	omou	nt of STCC	not chore	rooble to toy	in India as pe	DTAA				A9a	l
	a b							TDIAA				А9а	
	D	Total				le to toy of c	nacial rates ir	India ac	nor DT	A A		AOL	
10	Tot	tal Cha					pecial rates ir					A9b	
10 Lor			rt-tern	n Capital C	Gain (A1e+	A2c+ A3e+	A4a+ A4b+ A	.5e+ A6g-	+A7 + A	8-A9a)		A9b A10	
	ng-te Fro	rm cap	rt-tern oital gai	n Capital Cin (LTCG)	Gain (A1e+	A2c+ A3e+ 66, 7and 8 oth (fill up a		.5e+ A6g- able for re	+A7 + A	8-A9a)	n case of co-	A10	
Lor	Fro	erm cap om salo nershij	rt-term pital gai e of lan o, enter	n Capital (in (LTCG) nd or buil your shar	Gain (A1e+	A2c+ A3e+ s 6, 7and 8 a oth (fill up a nl Gain)	A4a+ A4b+ A	5e+ A6g- able for re	+A7 + A esidents) ach prop	8-A9a)		A10	
Lor	Fro	rm cap om salo nership	rt-tern oital gai e of lar o, enter f pur ion	n Capital Cin (LTCG) nd or buil r your shar	Gain (A1e+ (Sub-items) ding or both e of Capita DD/MM/YY	A2c+ A3e+ s 6, 7and 8 a oth (fill up a nl Gain)	A4a+ A4b+ A are not applicate ails separate Date of sale	5e+ A6g- able for re	+A7 + A esidents) ach prop	8-A9a) perty) (i		A10	
Lor	Fro own D	rm cap om salo nership	rt-term oital gai e of lai o, enter f pur ion Full va	n Capital Cin (LTCG) nd or built your shar chase/	Gain (A1e+ (Sub-items ding or bore of Capita DD/MM/YY sideration	A2c+ A3e+ s 6, 7and 8 a oth (fill up a al Gain)	A4a+ A4b+ A are not applica letails separal Date of sale	5e+ A6g- able for re	+A7 + A esidents) ach prop	8-A9a) perty) (i		A10	
Lor	Fro own D	erm cap om salo nershij Date o cquisit	rt-term pital gai e of lar p, enter f pur ion Full va Value Full va purpos	in (LTCG) and or built your shar chase/ I alue of consorter property alue of Capit	Gain (A1e+ (Sub-items ding or bote of Capita DD/MM/Y) sideration y as per sta nsideration al Gains [in	A2c+ A3e+ 6 6, 7and 8 6 oth (fill up all Gain) YYY received/received/received/amp valuation adopted as	A4a+ A4b+ A are not applicate all separate Date of sale eivable on authority per section and section a	able for real stellar for each	A7 + A esidents) ach prop DD ai aii he	8-A9a) perty) (i		A10	
Lor	Fro own D	erm cap om salo nership Date o cquisit i	rt-term oital gai e of lai o, enter f pur ion Full va Value Full va purpos (ai), ta	in (LTCG) and or built your shar chase/ I alue of consorter property alue of Capit	Gain (A1e+) (Sub-items ding or bore of Capita) (DJ/MM/Y) sideration y as per stansideration al Gains [i irre as (ai),	A2c+ A3e+ 6, 7and 8 of th (fill up all Gain) YYY received/rece	A4a+ A4b+ A are not applicate all separate Date of sale eivable on authority per section and section a	able for real stellar for each	A7 + A esidents) ach prop DD ai aii he	8-A9a) perty) (i		A10	
Lor	Fro own D	erm cap om salo nership Date o cquisit i	rt-term pital gai e of land, enter f pur ion Full va Value Full va purpos (ai), ta	n Capital C in (LTCG) nd or buil your shar chase/ I slue of con- of propert alue of capit ke this figu	Gain (A1e+ o (Sub-items ding or bo e of Capita DD/MM/Y) sideration at gains [i are as (ai), on 48	A2c+ A3e+ 6, 7and 8 of th (fill up all Gain) YYY received/rece	A4a+ A4b+ A are not applicate all separate Date of sale eivable on authority per section and section a	able for real stellar for each	A7 + A esidents) ach prop DD ai aii he	8-A9a) perty) (i		A10	
Lor	Fro own D	rm cap om sale nershij ate o cquisit i ii	rt-term pital gai e of lan p, enter f pur ion Full va Value Full va purpos (ai), ta etions u	n Capital C in (LTCG) and or buil y your shar chase/ I alue of con- of propert alue of copit ke this figu- under section	Gain (A1e+ o (Sub-items ding or bo e of Capita DD/MM/Y) sideration at gains [i are as (ai), on 48	A2c+ A3e+ 6,7and 8 6,7and 8 al Gain) YYY received/re	A4a+ A4b+ A are not applicate all separate Date of sale eivable on authority per section and section a	able for real stellar for each	A7 + A esidents) ach prop ai aii aii he nesaiii	8-A9a) perty) (i		A10	
Lor	Fro own D	erm cap om sald nership Date o cquisit ii iii	rt-term pital gai e of lan p, enter f pur ion Full va Value Full va purpos (ai), ta tions u Cost of	n Capital C in (LTCG) and or builty your share chase/ I alue of con- of property alue of con- se of Capitale ke this figging facquisition	Gain (A1e+) (Sub-items ding or bore of Capita) D/MM/YY sideration at gas per station at Gains [in ure as (ai), bon 48 on	A2c+ A3e+ 6,7and 8 6,7and 8 al Gain) YYY received/re	A4a+ A4b+ A are not applicate ails separate Date of sale eivable on authority per section soes not excee (aii)]	able for real stellar for each	DD ai aii he nesaiii bi	8-A9a) perty) (i		A10	
Lor	Fro own D	om saldenership Date ocquisit ii iii Deduc	rt-term rt-term rt-term rt-term rt-term e of lan p, enter f pur flul va Value Full va purpos (ai), ta Cost of Total (n Capital C in (LTCG) in (Gain (A1e+) (Sub-items ding or bore of Capita) D/MM/YY sideration at gas per station at Gains [in ure as (ai), bon 48 on	A2c+ A3e+ 6,7and 8 6,7and 8 al Gain) YYY received/recomp valuation a adopted as a case (aii) dor else take (aiii) exation with indexa	A4a+ A4b+ A are not applicate ails separate Date of sale eivable on authority per section soes not excee (aii)]	able for real stellar for each	DD ai aii he hesaiii bi biia	8-A9a) perty) (i		A10	
Lor	Fro own D	om saldenership Date ocquisit ii iii Deduc	rt-tern rt-ter	n Capital C in (LTCG) in (Gain (A1e+ (Sub-items ding or bo e of Capita DD/MM/YY sideration ay as per sta nsideration al Gains [in ure as (ai), on 48 on on with ind provement	A2c+ A3e+ 6 6, 7 and 8 6 oth (fill up a al Gain) YYY received/	A4a+ A4b+ A are not applicate ails separate Date of sale eivable on authority per section soes not excee (aii)]	able for real stellar for each	DD ai aii he hesaiii bi biia	8-A9a) perty) (i		A10	
Lor	Fro own D	om saldenership Date ocquisit ii iii Deduc	rt-tern rt-tern rt-tern rt-tern rt-tern rt-tern rt-tern rel	n Capital C in (LTCG) and or buil r your shar chase/ I alue of con- of propert, alue of con- se of Capit ke this figu- meter section f acquisition f acquisition f acquisition f acquisition Cost of Impa O Vear o b) Vear o	Gain (A1e+ of (Sub-items) ding or be e of Capita DD/MM/Y3 sideration g y as per stansideration al Gains [in ure as (ai), on 48 on on with ind provement f improver of improver	A2c+ A3e+ 6 6, 7 and 8 6 oth (fill up a al Gain) YYY received/	A4a+ A4b+ A are not applicate als separate Date of sale eivable on authority per section soes not excee (aii)]	able for real stellar for each	DD ai aii he hesaiii bi biia	8-A9a) perty) (i		A10	
Lor	Fro own D	om saldenership Date ocquisit ii iii Deduc	rt-term rtiterm rtiterm rtiterm ref pur riterm ref	n Capital C in (LTCG) ind or builty your share chase/ I ulue of com- of propert alue of copits ke this figure inder section f acquisition f acquisition Cost of Imp a) Cost of b) Year of c) Cost of ow	Gain (A1e+ a) (Sub-items ding or bove of Capita DD/MM/Y) sideration by as per sta sideration al Gains [i i i i i i i i i i i i i i i i i i i	A2c+ A3e+ 6,7and 8 6,7and 8 oth (fill up a al Gain) WYY received/recei	Date of sale eivable on authority per section ocs not excee (aii)]	5e+ A6g- able for re- dely for ed- c/transfer	AA7 + A Assidents) DD ai aii aii bi biia biib	8-A9a) perty) (i		A10	
Lor	Fro own D	om saldenership Date ocquisit ii iii Deduc	rt-term rtiterm rtiterm rtiterm ref pur riterm ref	n Capital C in (LTCG) ind or builty your share chase/ I ulue of com- of propert alue of copits ke this figure inder section f acquisition f acquisition Cost of Imp a) Cost of b) Year of c) Cost of ow	Gain (A1e+ a) (Sub-items ding or bove of Capita DD/MM/Y) sideration by as per sta sideration al Gains [i i i i i i i i i i i i i i i i i i i	A2c+ A3e+ 6,7and 8 6,7and 8 oth (fill up a al Gain) WYY received/recei	A4a+ A4b+ A are not applicate als separate Date of sale eivable on authority per section soes not excee (aii)]	5e+ A6g- able for re- dely for ed- c/transfer	AA7 + A Assidents) DD ai aii aii bi biia biib	8-A9a) perty) (i		A10	
Lor	Fro own D	om salomership sate o cquisit iii iiii Deduc iiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	rt-term rt-term rt-term rt-term ital gai e of lain o, enter f pur ion Full va Value Full va (ai), ta Cost of Cost of (i) (i) (d) Add rc Expen	n Capital C in (LTCG) ind or builty your share chase/ I ulue of com- of propert alue of copits ke this figure inder section f acquisition f acquisition Cost of Imp a) Cost of b) Year of c) Cost of ow	Gain (A1e+ a) (Sub-items ding or boxe of Capita DD/MM/YY sideration a) yas per sta sideration al Gains [in ure as (ai), on with ind provement f improver of improver f Improver	A2c+ A3e+ 6,7and 8 6,7and 8 oth (fill up a al Gain) WYY received/recei	Date of sale eivable on authority per section ocs not excee (aii)]	5e+ A6g- able for re- dely for ed- c/transfer	AA7 + A Assidents) DD ai aii aii bi biia biib	8-A9a) perty) (i		A10	
Lor	Fro own D	rm cap m sala mershij bate o cquisit i iii Deduc i iiia iiib	rt-term rt-term rt-term rt-term ital gai e of lain o, enter f pur ion Full va Value Full va (ai), ta Cost oi Cost oi (i (i Add rc Expen	n Capital C in (LTCG) in (Gain (A1e+ a) (Sub-items ding or boxe of Capita DD/MM/YY sideration a) yas per sta sideration al Gains [in ure as (ai), on with ind provement f improver of improver f Improver	A2c+ A3e+ 6,7and 8 6,7and 8 oth (fill up a al Gain) WYY received/recei	Date of sale eivable on authority per section ocs not excee (aii)]	5e+ A6g- able for re- dely for ed- c/transfer	AA7 + A sesidents) DD ai aii bi biia biib	8-A9a) perty) (i		A10	
Lor	Fro own D	orm cap orm sala onership oner	rt-term rt-term rt-term rt-term rital gai e of lain on, enter f pur ion Full va Value Full va (ai), ta Cost oi Cost oi (i) (i) (i) Add rc Expen Total (cee (aiii	n Capital C in (LTCG) in (Gain (A1e+ (Sub-items ding or be e of Capita) D/MM/YY sideration by y as per sta nsideration al Gains [in ure as (ai), on 48 on on with ind provement of improver f Improver f Improver olly and exc + biii)	A2c+ A3e+ 6,7and 8 6,7and 8 al Gain) YYY received/recomp valuation adopted as n case (aii) d or else take (aii) with indexament ment ment with incomplete in colusively in colusively in colusively in columns.	Date of sale eivable on authority per section ocs not excee (aii)]	5e+ A6g- able for re- dely for e- c/transfer 50C for t d 1.10 tin	AA7 + A AA7 + A A residents) DD ai aii bi biia biib r biii bii cr	8-A9a) perty) (i		A10	

	f	In cas	e of transfer of im	novable property,	please furnish	the followin	g detail	s (see note	e)	
		S.No.		PAN/Aadhaar No of buyer(s)	.Percentage share	Amount		erty,Pin try code	State	
	NO	TE►	Furnishing of PA	N/Aadhaar No. is 1	nandatory, if t	he tax is de	duced 1	ınder sect	tion 194-IA	
				yer in the docume						
			In case of more amount.	than one buyer,	please indicate	the respec	ctive pe	rcentage	share and	
	Fro	m slur	np sale							
		i Fa	air market value a	s per rule 11UAE(2	2)	2	2ai			
	a	ii Fa	air market value a	s per rule 11UAE(3	3)	2	2aii			
		iii F	full value of consid	eration (higher of a	ai or aii)	2	2aiii			
	b	Net wo	orth of the under t	aking or division		2	2b			
	c	Balan	ce (2aiii – 2b)			2	2c			
	d	Deduc	ction u/s 54EC			2	2d			
	e	Long-	term capital gains	from slump sale (2	c-2d)	,				B2e
	Fro	m sale	of bonds or deben	ture (other than ca	apital indexed l	onds issued	l by Go	vernment)	
	a	Full va	alue of consideration	on		3	3a			
	b	Deduc	tions under section	n 48						
		i	Cost of acquisition	n without indexatio	on	l	bi			
		ii		ent without indexa			oii			
		iii	Expenditure who transfer	olly and exclusiv	ely in connec	ction with	biii			
		iv	Total (bi + bii +bi	ii)		l	oiv			
	c	LTCG	on bonds or debe	nture - (3a-biv)			- '			ВЗс
			e of listed securitie applicable	s (other than a un	it) or zero couj	oon bonds v	where p	roviso un	der section	
	a	Full va	alue of consideration	on		4	la			
	b	Deduc	tions under section	n 48						
		i	Cost of acquisition	without indexatio	n	l	oi			
			_	ent without indexa			oii			
		iii	Expenditure who transfer	olly and exclusive	ely in connec	ction with	oiii			
		iv	Total (bi + bii +bii	ii)		l	oiv			
	c	Long-	term Capital Gain	s on assets at B4 (4	a – biv)					4c
_			e of equity share in T is paid under sec	a company or uni tion 112A	t of equity orie	nted fund o	r unit o	of a busine	ess trust on	
_	Lor	ıg-tern	n Capital Gains on	sale of capital asse	ets at B5(Colum	nn 14 of sch	edule 1	12A)		В5
				m sale of shares of t under first provis			npany (t	to be com	puted with	
	LT	CG co	mputed without in	dexation benefit						В6
	in s	ection		m sale of, (i) unliste s or GDR as referr						
	a		In case securities following details	sold include share	es of a compar	ny other tha	an quot	ed shares	, enter the	
_	1		I							

i ii iv Long or NOM it of a	c Full value adopted a Gains (hi adopted a Gains (hi at a Full value of c unquoted share Total (ic + ii) actions under sec Cost of acquisi Cost of improvement of the Cost	ction 48 ition without indexation rement without indexat wholly and exclusive	spect of unquoted r the purpose of C t of securities other ion ly in connection ly in connection ve in case of NON- hare in a company dder section 112A ts at B8 (Column 1 of applicable f a company other ails received/receival ed shares determine respect of uncompany in	shares Capitalic er than aii aiii bi bii bii biv RESIDENT (a y or unit of eq 14 of 115AD(1) r than ble in ia ned in ib	uity oriented fun	B7c d or
iii Dedu i iii iiv Long r NO! tof a a	adopted a Gains (higher Gains) and the following the follo	as per section 50CA for gher of a or b) consideration in respectives action 48 action without indexation comment comment without indexation comment comme	r the purpose of C t of securities other ion ly in connection ly in connection re in a company der section 112A ts at B8 (Column 1 of applicable f a company other ails received/receival ed shares determined in respect of une SOCA for the purp	cr than aii aiii bi bii bii biiv RESIDENT (a y or unit of eq 14 of 115AD(1) r than ble in ia ned in ib	uity oriented fun	d or
iii Dedu i iii iiv Long r NO! tof a a	Total (ic + ii) actions under sec Cost of acquisi Cost of improv Expenditure transfer Total (bi + bii	es estion 48 Ition without indexation without indexat wholly and exclusive +biii) From sale of equity sl in which STT is paid un so on sale of capital asset e B1 to B8 above are no sold include shares of enter the following det alue of consideration of unquoted shares riket value of unquote cribed manner late of consideration in dopted as per section states.	n ion lely in connection re in case of NON- hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determine	aiii bi bii bii biv RESIDENT (a y or unit of eq (4 of 115AD(1) r than ble inia ned inib	uity oriented fun	d or
Dedu i ii ii iv Long Long tof a ong-ter	Cost of acquisi Cost of acquisi Cost of improv Expenditure transfer Total (bi + bii term Capital G N-RESIDENTS business trust or m Capital Gains le of assets when In case assets quoted shares, a Full va respect of b Fair ma the press c Full val shares a Capital G	rement without indexation without indexat wholly and exclusive wholly and exclusive wholly and exclusive wholly and exclusive wholly are assets at 7 above. From sale of equity sin which STT is paid un so on sale of capital asset e B1 to B8 above are no sold include shares of enter the following det ulue of consideration of unquoted shares where the value of unquoted cribed manner like of consideration indopted as per section is depicted.	ve in case of NON- hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determine	bi bii with biii biv RESIDENT (a y or unit of eq 14 of 115AD(1) r than ble inia ned in ib	uity oriented fun	d or
i ii iv Long r NOP it of a ong-ter oom sal	Cost of acquisi Cost of improv Expenditure transfer Total (bi + biiterm Capital G N-RESIDENTS - business trust of m Capital Gains le of assets where In case assets quoted shares, a Full va respect of b Fair ma the pulse of c Full value of	rement without indexation without indexat wholly and exclusive wholly and exclusive wholly and exclusive wholly and exclusive wholly are assets at 7 above. From sale of equity sin which STT is paid un so on sale of capital asset e B1 to B8 above are no sold include shares of enter the following det ulue of consideration of unquoted shares where the value of unquoted cribed manner like of consideration indopted as per section is depicted.	ve in case of NON- hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determine	bii biv RESIDENT (a y or unit of eq (4 of 115AD(1) r than ble inia ned inib	uity oriented fun	d or
iii iv Long Por NON Long Long Long Long Long Long Long Long	Cost of improvement of the control o	wholly and exclusive +biii) -From sale of equity sl n which STT is paid un s on sale of capital asset e B1 to B8 above are ne sold include shares of enter the following det lue of consideration of unquoted shares arket value of unquote cribed manner lue of consideration i dopted as per section sections.	ve in case of NON- hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determine	bii biv RESIDENT (a y or unit of eq (4 of 115AD(1) r than ble inia ned inib	uity oriented fun	d or
iii iv Long Por NON Long Long Long Long Long Long Long Long	Expenditure transfer Total (bi + bii - term Capital General Capital Gains le of assets where In case assets quoted shares, a Full varespect of Full value of Full value of Full value of	wholly and exclusive +biii) ains on assets at 7 abov From sale of equity sl n which STT is paid un s on sale of capital asset e B1 to B8 above are ne sold include shares of enter the following det alue of consideration of unquoted shares reket value of unquote cribed manner lue of consideration idopted as per section	ve in case of NON- hare in a company der section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determine in respect of une 50CA for the purp	bit	uity oriented fun	d or
Long Long r NO! it of a ong-ter oom sal	transfer Total (bi + bii t-term Capital G N-RESIDENTS business trust of The Capital Gains le of assets where In case assets quoted shares, a Full va respect c Full val shares a Capital of	+biii) Fains on assets at 7 abov From sale of equity sl n which STT is paid un s on sale of capital asset e B1 to B8 above are no sold include shares of enter the following det lue of consideration of unquoted shares arket value of unquote cribed manner lue of consideration i dopted as per section	ve in case of NON- hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determine in respect of une 50CA for the purp	bit RESIDENT (a y or unit of eq 14 of 115AD(1) r than ble in ia ned in ib	uity oriented fun	d or
Long or NON tit of a ong-ter oom sal	term Capital G N-RESIDENTS business trust of the Capital Gains le of assets where depends on the capital of the capital o	ains on assets at 7 abov From sale of equity sin which STT is paid un s on sale of capital asset e B1 to B8 above are no sold include shares of enter the following det alue of consideration of unquoted shares where value of unquote cribed manner lue of consideration idopted as per section	hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determining respect of une 50CA for the purp	RESIDENT (a y or unit of eq 14 of 115AD(1) r than ble in ia ned in ib quotedic	uity oriented fun	d or
or NONait of a ong-ter om sal	N-RESIDENTS business trust of the control of the co	- From sale of equity sin which STT is paid unson sale of capital assete B1 to B8 above are no sold include shares of enter the following detaile of consideration of unquoted shares arket value of unquotecribed manner lue of consideration idopted as per section is not share to the same and the same arket value of unquotecribed manner.	hare in a company ider section 112A ts at B8 (Column 1 of applicable f a company othe ails received/receival ed shares determining respect of une 50CA for the purp	y or unit of eq 14 of 115AD(1) r than ble in ia ned in ib quotedic	uity oriented fun	d or
ong-ter	m Capital Gains le of assets when In case assets quoted shares, a Full va respect of b Fair ma the press c Full val shares a Capital of	n which STT is paid un s on sale of capital asset e B1 to B8 above are no sold include shares of enter the following det due of consideration of unquoted shares write value of unquote cribed manner lue of consideration in dopted as per section	ts at B8 (Column 1 ot applicable f a company otherails received/receivaled shares determined in respect of uncontrolled to the purpose.	r than ble inia ned inib		
om sal	In case assets quoted shares, a Full val b Fair ma the press c Full val shares a Capital of	e B1 to B8 above are no sold include shares of enter the following det ilue of consideration of unquoted shares when the sum of unquote cribed manner lue of consideration in dopted as per section	ot applicable f a company other ails received/receival ed shares determine in respect of une 50CA for the purp	r than ble inia ned inib	(b)(iii) proviso)	B8
	In case assets quoted shares, a Full va respect of b Fair ma the press c Full val shares a Capital of	sold include shares of enter the following det due of consideration of unquoted shares wrket value of unquote cribed manner lue of consideration is dopted as per section	f a company other ails received/receival ed shares determine in respect of une 50CA for the purp	ble inia ned inib quotedic		
i	a Full va respect of b Fair ma the press c Full val shares a Capital of	enter the following det due of consideration of unquoted shares arket value of unquote cribed manner due of consideration is dopted as per section	received/receival ed shares determinents of the purpose of the pur	ble inia ned inib quotedic		
ii	b Fair ma the prese c Full val shares a Capital	of unquoted shares arket value of unquote cribed manner lue of consideration i dopted as per section :	ed shares determinents of unconstruction of unconstruction of the purpose of the	ned inib		
ii	c Full val shares a Capital	cribed manner lue of consideration i dopted as per section i	in respect of unc 50CA for the purp	quotedic		
ii	shares a Capital	dopted as per section :	50CA for the purp			
ii			,			
1	unquoteu snar	consideration in respo es	ect of assets other	r thanaii		
iii	Total (ic + ii)			aiii		
Dedu	ictions under sec	ction 48				
i	Cost of acquisi	ition with indexation		bi		
ii	Cost of improv	vement with indexation	ı	bii		
iii	Expenditure transfer	wholly and exclusive	ely in connection	with biii		
iv	· ·	+biii)		biv		
				9с		
below	v)			item D 9d		
			ove (9c- 9d)			B9e
own be	elow was deposit	ted in the Capital Gains	s Accounts Scheme	e within due d		
		Section under which deduction claimed in that year	Year in which asset acquired/	Amount utilis	ital remains unutilised in	
			Constructed		Capital gains account (X)	
h	Balan Dedu belov Long nount mether own b	Total (bi + bii Balance (aiii - biv) Deduction under see below) Long-term Capital G ount deemed to be lo either any amount of own below was deposit Yes No No Not ap	Total (bi + bii +biii) Balance (aiii – biv) Deduction under section 54D//54G/54GA (below) Long-term Capital Gains on assets at B9 ab tount deemed to be long-term capital gains there any amount of unutilised capital gains we below was deposited in the Capital Gain. Yes No Not applicable. If yes, then put of the provious year in which sest transferred Section under which deduction claimed in deduction claimed in deduction claimed in the capital gain.	Total (bi + bii +biii) Balance (aiii – biv) Deduction under section 54D//54G/54GA (Specify details in below) Long-term Capital Gains on assets at B9 above (9c-9d) Jount deemed to be long-term capital gains mether any amount of unutilised capital gain on asset transfer any amount of unutilised capital gain on asset transfer low was deposited in the Capital Gains Accounts Scheme (Yes No Not applicable. If yes, then provide the details here the previous year in which Section under which New asset acquired asset transferred Section under which Section under which New asset acquired asset transferred Section under which Section under	Balance (aiii – biv) Deduction under section 54D//54G/54GA (Specify details in item D)9d below) Long-term Capital Gains on assets at B9 above (9c- 9d) tount deemed to be long-term capital gains tether any amount of unutilised capital gain on asset transferred during win below was deposited in the Capital Gains Accounts Scheme within due divided to the Capital G	Balance (aiii – biv) Deduction under section 54D//54G/54GA (Specify details in item D) od below) Long-term Capital Gains on assets at B9 above (9c-9d) count deemed to be long-term capital gains mether any amount of unutilised capital gain on asset transferred during the previous year in which asset transferred No D Not applicable. If yes, then provide the details below Previous year in which deduction claimed in that year Section under which asset acquired/ constructed asset acquired/ out of Capital for new asset remains asset transferred Gains account untilised in untilised in unutilised in untilised

-	AIII	ount ac	emed to be i	ong-term o	capital gains, o	other than at 'a	,			·	
				-	capital gains (B10
11	(B1	1a1+11	a2 + B11b)			Long-Term (ill up so	chedule PTI	B11
		Gain, c	hargeable @	10% u/s 1	12A	of Long-Ter					
		Gain, c	nargeable @	10% und	er sections oth						
	b	Pass T Gain, c	hrough Inco hargeable @	me/ Loss 20%	in the nature	of Long-Ter	n Capita	B11b			
12			f LTCG includia as per DT		ems B1 to B1	l but not char			chargeal	ble at special	
		Amoun income	Item No. B1 to at of B11 above in which included	Country name and Code	Article o	Rate as per Treaty if (enter NIL, is not chargeable)	TRC obtained	Section	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
	(1)	(2)		(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	I II										
	a	Total a	mount of LT	CG not ch	argeable to ta	x in India as p	er DTAA				B12a
						special rates in		per DT	AA		B12b
13						+ B4c + B5 + B				R11-12al	B13
				`		+ 9vi + 9vii +		table E	below)		C1
						No. B of Schedu	ile VDA)				C2
Inco	me	chargea	ible under th	e head "C.	APITAL GAI	NS" (C1 + C2)					СЗ
Info	rma	tion ab	out deduction	n claimed a	against Capita	ll Gains					
1	In c	case of o	laduation u/c	54D/54EC	LEACIEACA -						
	a	Deducti	ieduction u/s	34D/34E(/54G/54GA g	give following o	letails				
	\vdash	Doddon	ion claimed u/		/54G/54GA g	give following o	letails				
		i l	ion claimed u/	sition of o	riginal asset				dd/mm/y	yyy	
		i l	ion claimed u/	sition of or	riginal asset	give following o			dd/mm/y	уууу	
		i ii	Date of acqui Cost of pure	sition of or chase/ con dertaking	riginal asset	new land or		for	dd/mm/y dd/mm/y		
		i ii iii	ion claimed u/ Date of acqui Cost of pure industrial une	sition of or chase/ con dertaking	riginal asset astruction of	new land or	building	for aii			
		i ii iii iv	ion claimed u/ Date of acqui Cost of pure industrial und Date of purch	sition of or chase/ con dertaking nase of nev osited in C	riginal asset astruction of v land or build apital Gains A	new land or	building	for aii			
		i ii iii iv v	Date of acqui Cost of pure industrial une Date of purch Amount depo	sition of or chase/ condertaking mase of new osited in Ca	riginal asset astruction of v land or build apital Gains A	new land or	building	for aii aiii due			
		iiiiiiv	ion claimed u/ Date of acqui Cost of purci industrial unc Date of purch Amount depo	/s 54D sition of or chase/ con dertaking nase of new osited in Con deduction classifications	riginal asset astruction of v land or build apital Gains A	new land or	building	for aii aiii due		ууу	
		iiiiiiv	Date of acqui Cost of pure industrial une Date of purch Amount depodate Amount of de ion claimed u/ Date of transi	s standard sistematical statement of stateme	riginal asset astruction of v land or build apital Gains A	new land or ling	building	for aiii aiii due aiv av	dd/mm/y	ууу	
	b	iiiiiiv	Date of acqui Cost of pure industrial une Date of purch Amount depodate Amount of de ion claimed u/ Date of transi	s standard sition of or	riginal asset struction of v land or build apital Gains A aimed inal asset cified/notified	new land or ling	building	for aiii aiii due aiv av	dd/mm/y	ууу	
	b	i ii iii v v Deducti	Date of acqui Cost of purch Industrial und Date of purch Amount depodate Amount of de ion claimed u/ Date of transi Amount inves (not exceeding	s 54D sition of or chase/ cor dertaking nase of nev eduction cl s 54EC fer of origi sted in spe g fifty lakl	riginal asset struction of v land or build apital Gains A aimed inal asset cified/notified	new land or ling	building	for aii aiii due aiv av bi	dd/mm/y	yyy	
	b	i ii iii iv v Deducti iii	Date of acqui Cost of purch Industrial und Date of purch Amount depodate Amount of de ion claimed und Date of transi Amount invest (not exceeding	s 54D sition of or chase/ cor dertaking nase of nev eduction cl s 54EC fer of origi sted in spe g fifty lakt	riginal asset ustruction of v land or build apital Gains A aimed inal asset cified/notified n rupees)	new land or ling	building	for aii aiii due aiv av bi	dd/mm/y	yyy	
	b	i ii iv v v Deducti i iii iii iii iiv v v	Date of acqui Cost of pure industrial und Date of purch Amount depodate Amount of de ion claimed u/ Date of transi Amount invest Content of de Date of invest	s 54D sition of or chase/ cor dertaking nase of nev esited in C state of originate of originate of originate of originate orig	riginal asset ustruction of v land or build apital Gains A aimed inal asset cified/notified n rupees)	new land or ling	building	for aii aiii due aiv av bi	dd/mm/y	yyy	
	b	i ii iv v v Deducti i iii iii iii iiv v v	Date of acqui Cost of purch Industrial und Date of purch Amount depodate Amount of de ion claimed und Date of transi Amount invest (not exceeding	s 54D sition of or chase/ cor dertaking nase of nev esited in C state of originate of originate of originate of originate orig	riginal asset ustruction of v land or build apital Gains A aimed inal asset cified/notified n rupees)	new land or ling	building	for aii aiii due aiv av bi	dd/mm/y	yyy	
	b	i iii iii iii iii iii Deducti	Date of acqui Cost of pure industrial und Date of purch Amount depodate Amount of de ion claimed u/ Date of transi Amount invest Content of de Date of invest	s 54D sition of or chase/ cor dertaking nase of nev esited in C s 54EC fer of origi sted in spe g fifty lakl tment eduction cl	riginal asset astruction of v land or build apital Gains A aimed inal asset cified/notified n rupees)	new land or ling	building	for aii aiii due aiv av bi	dd/mm/y	ייייי	

	iii	Date of purchase/construction of new asset in an area other than urban area		dd/mm/yyyy	
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	civ		
	v	Amount of deduction claimed	cv		
d	Dedu	action claimed u/s 54GA			
	i		di	dd/mm/yyyy	
	ii	Cost and expenses incurred for purchase or construction of new asset	dii		
	iii	1		dd/mm/yyyy	
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	div		
	v	Amount of deduction claimed	dv		
e		l deduction claimed (1a + 1b + 1c + 1d)	e		
	E				

Set	-off of	current y	ear capital losses with	curren	t year	capital gains (ex	cluding	amounts	included in A9a & B1	2a whi	ch is NO
		e under DT									
SI.	Type Gain	of Capital	Gain of current year (Fill this column only if computed figure is positive)	Short-1	term ca	pital loss set off		Long-ter	rm capital loss set off		Current year's capital gains remaining after so off (9=1-2-3-4-5-6-7-8
				15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	
			1	2	3	4	5	6	7	8	9
	(Fill t	o be set off his row if computed we)		(A3e*+ A4a*+ A8a *)	(A5e*+ A8b*)	(A1e*+ A2c*+A4b*+A6g* +A7*+A8c*)	⁵ A9b	(B4c*+ B5*+ B7c*+ B8* B9e* B11a1*+ B11a2*	(B1e*+ B2e*+B3c*+B6*+B9e*+ B10*+ B11b*)	-B12b	
ii		15%	(A3e*+ A4a*+ A8a *)								
	Short- term capital		(A5e*+ A8b*)								
	gain	applicable	(AIe*+ A2c*+A4b*+A6g* +A7*+A8c*)								
v		DTAA rates	A9b								
	term	10%	(B4c*+ B5*+ B7c*+ B8*+ B9e B11a1*+B11a2*)								
vii	capital gain	20%	(B1e*+ B2e*+B3c*+B6*+B9e*+ B10*+ B11b*)								
viii		DTAA rates	B12b								
ix	Total l + viii)	oss set off	(ii + iii + iv + v + vi + vii								
X	Loss re	emaining a	fter set off (i-ix)								

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

F Information about accrual/receipt of capital gain

F	Inf	ormation about accrual/receipt of capital gain					
				4.515 . 4.510	4510 : 45140	16/12	16/3 to
		T	Upto 15/6	16/6 to 15/9	16/9 to 15/12	to 15/3	31/3
		Type of Capital gain / Date		<i>(</i> 25)	(***)		
			(i)	(ii)	(iii)	(iv)	(v)
		Short-term capital gains taxable at the rate of 15%					
	1						
	•	Enter value from item 5vi of schedule BFLA, if any.					
		Short-term capital gains taxable at the rate of 30%					
	2						
		Enter value from item 5vii of schedule BFLA, if any.					
		Short-term capital gains taxable at applicable rates					
	3						
		Enter value from item 5viii of schedule BFLA, if any.					
		Short-term capital gains taxable at DTAA rates Enter	•				
	4	value from item 5ix of schedule BFLA, if any.					
		Long- term capital gains taxable at the rate of 10%					
	5						
		Enter value from item 5x of schedule BFLA, if any.					
		Long- term capital gains taxable at the rate of 20%					
	6						
		Enter value from item 5xi of schedule BFLA, if any.					
		Long- term capital gains taxable at the rate DTAA					
	7	rates Enter value from item 5xii of					
		schedule BFLA, if any.					
		Capital gains on transfer of Virtual Digital Asset					
	8	taxable at the rate of 30%					
		T					
		Enter value from item 15B of schedule SI, if any					

ol. (Col. ol. (Col. (C	S. N o.	Share/ Unit Acquir ed	IS IN Co de	Name of the Share /Unit	No. of Shares /Units	Sale- price per Share /Unit	Full Value Conside ration -If shares are acquire d on or before 31.01.20 18 (Total Sale Value) (4*5) - If shares are Acquire d after 31st Januar y, 2018 - Please enter Full Value of Conside ration	Cost of acqui sition witho ut index ation (higher of 8 or 9)	Cost of acqui sition	If the Long-term capita I asset was acqui red before 01.02. 2018, - Lowe r of 11 and 6	Fair Market Value per share/u nit as on 31st Januar y,2018	Total Fair Mar ket Valu e of capit al asset as per secti on 55(2) (ac)- (4*10)	Expen diture wholly and exclusi vely in connec tion with transfe r	Total deductions (7+12)	Balance (6- 13) Item 5 00 LTC G Schedule of ITR 6
	ol.		ol.				(Col. 6)								(Col 14)

11:	hedule 5AD(1) oviso	(b)(iiii)-			e of equity er section		a company	or unit of	equity o	riented fu	ınd or unit	of a busi	ness trust	on which	STT is
	S. No	Share /Unit Acqu ired	ISIN Code	Na me of the Sha re/ Uni t	No. of Shares /Units	Sale- price per Share /Unit	Full Value Consid eration -If shares are acquire d on or before 31st day of Januar y, 2018 (Total Sale Value) (4*5) -If shares are Acquire d after 31st	Cost of acqui sition witho ut index ation (high er of 8 or 9)	Cost of acqui sition	If the Long - term capit al asset was acqui red befor e 1st day of Febr uary, 2018, - Lowe r of 11 and 6	Fair Marke t Value per share/ unit as on 31 st day of Januar y,2018	Tota I Fair Mar ket Valu e of capit al asset as per secti on 55(2) (ac)- (4*1 0)	Expen diture wholly and exclusi vely in conne ction with transf er	Total dedu ctions (7+12)	Bala nce (6- 13) - Item 8 of LTC G Sche dule of ITR 6

						Januar y 2018 - Please enter Full Value of Consid eration.								
(C ol. 1)	(Col. 1a)	(Col. 2)	(Co 1. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
	rows													
Tota	ıl													

Schedule VDA	Income from tra	ansfer of Virtual	Digital Assets				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisiti (In case of gift; a. Enter the amore which tax is pa 56(2)(x) if any b. In any other cost to proowner)	unt on id u/s	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)		(Col. 6)	(Col. 7)
Add Rows							
C. Total (Su	m of all Positive In	comes of Busines	s Income in Col. 7)				(Item No. 3f of Schedule BP)
D. Total (Su	ım of all Positive In	comes of Capital	Gain in Col. 7)				(Item No. C2 of Schedule CG)
Schedule OS	Income fr	om other sources					
1 Gros	_	o tax at normal ap	plicable rates (1a+ 1b+	- 1c+ 1d + 1e)			1
a	Dividends, Gross				1a		
		e other than (ii)			ai		
	ii Dividend incom				aii		
b	Interest, Gross (bi +				1b		
	i From Savings B			bi			
	_		Co-operative) Society)				
	iii From Income-ta		<i>a</i>	biii			
	iv In the nature of v Others	Pass through inco	me/Loss	biv			
			1 22 4 6	DV			
c			buildings, etc., Gross		1c		
d			ion 56(2)(x) which is ch	argeable to tax	1d		
	i Aggregate value	e of sum of money i	received without consid	leration	di		
CES		ble property is rec	eived without consider	ation, stamp duty va	alue dii		
E C	of property	hle property is reco	eived for inadequate co	incideration stown d	Intv		
OTHER SOURCES	value of property	y in excess of such o	consideration				
ĬĘ 🗆	In case any othe property	r property is receiv	ed without considerati	ion, fair market valu	e of		

L	1.	A	value of property in excess of such consideration				
	1e		other income (please specify nature)				
		Sl. No	Nature		Amount		
		1		1			
			rows				
2	Inco	me c	hargeable at special rates (2a+ 2b+ 2c+ 2d + 2e related to sl.no.1)			2	
		a	Income by way of winnings from lotteries, crossword puzzles etc.	2a			
		b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b			
			i Cash credits u/s 68	bi			
				bii			
				biii			
				biv			
				bv 			
				bvi			
	c	Any	,	2c		_	
		i	Dividends received by foreign company chargeable u/sci 115A(1)(a)(i)				
		ii	Interest received from Government or Indian concern oncii foreign currency debts chargeable u/s 115A(1)(a)(ii)				
		iii	Interest received from Infrastructure Debt Fund chargeableciii u/s 115A(1)(a)(iia)				
		iv	Interest referred to in section 194LC(1) - chargeable u/sciv 115A(1)(a)(iiaa) @ 5%				
		v	Interest referred to in Proviso to section 194LC(1) -cv chargeable u/s 115A(1)(a)(iiaa) @ 4%				
		vi	Interest referred to in section 194LD - chargeable u/s cvi 115A(1)(a)(iiab)				
		vii	Distributed income being interest referred to in section cvii 194LBA - chargeable u/s 115A(1)(a)(iiac)				
		viii	Income from units of UTI or other Mutual Funds specified ineviii section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)				
		ix	Income from royalty or fees for technical services received ix from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115(1)(b)(B)				
		x	Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC				
		xi	Income by way of dividend from GDRs purchased in foreign cxi currency by non-residents - chargeable u/s 115AC				
		xii	Income received in respect of units purchased in foreign cxii currency by an off-shore fund-115AB(1)				
		xiii	Income (other than dividend) received by an FII in respect of exiii securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				
		xiv	Income by way of interest received by an FII on bonds or cxiv Government securities referred to in section 194LD – chargeable as per proviso to section 115AD(1)(i)				
		xv	Income received by non-residents sportsmen or sports exv associations chargeable u/s 115BBA				
		xvi	Anonymous Donations in certain cases chargeable u/scxvi				
		xvii	ILEBEC Income by way of royalty from patent developed and cxvii registered in India - chargeable u/s 115BBF				
		xviii					
		xix	Income from royalty where agreement entered betweencxix 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and				
			31.3.1976, and agreement is approved by the Central Government.				
			Paragraph EII of Part I of first schedule of Finance Act				
		XX	Income being dividend received by an FII in respect of exx securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				

		xxi In	come being di	vidend rec	eived by a	specified fu	ınd in respec	texxi				
		of	securities (oth argeable u/s 1	ner than w	nits referre			-				
		xxii In	come (other tl	han divide	nd) receive	d by a spec	cified fund in	ıcxxii				
		re 11	espect of secur 15AB) - charge	ities (other able u/s 11	than uni 5AD(1)(i)	ts referred	to in section	1				
	d	Pass th	rough income	in the nat	ure of inco	ome from o	ther sources	chargeal	ole at special	rates (droj	o down to be	2d
	l í	provide	,									
,	e	Amour (2) of to	nt included in I able below)	1 and 2 abo	ove, which	is chargeal	ble at special	rates in	India as per	DTAA (tot	al of column	¹ 2e
				Item No. 1ai,1b to 1			Rate as per	Whethe	r		Applicable	
		Sl. No.	Amount of income	d 2a , 2c and 2d in which	Country name and Code	Article of DTAA	Treaty (enter NIL, if not chargeable)	TRC obtaine (Y/N)	Section of I.T. Act	Rate as per I.T. Act	rate [lower of (6) or (9)]	
		(1)	(2)	included (3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	_
		(1)	(2)	(3)	(4)	(3)	(0)	(1)	(8)	(3)	(10)	_
		I										
		П				<u></u>						
3	Dedu	ctions	under section :	57 (other th	an those re	lating to inc	come chargea	ble at spe	cial rates un	der 2a, 2b,	2c & 2d)	
Ħ		a E	xpenses / Dedu	ctions (Otl	ner than en	tered in C))	3a				
H		b D	epreciation (av	ailable onl	y if income	offered in	1c)	3b				
		_ In	terest expend	iture on d	lividend u	/s 57(1) (or	nly if incom	e,				
		c of	fered in 1a)			. ,	,	3c				
		ci E	ligible Interest	expenditu	re u/s 57(1)	– compute	ed value	3ci				-
		d To	otal					3d				-
4	Amo	unts no	ot deductible u	/s 58								4
5	Profi	ts char	geable to tax u	/s 59								5
			from other so					F1/-P4	4		. J 4. DT 4 4	
	porti	on) – 3	+ 4 + 5) (If neg	gative take i	the figure to	4i of sched	lule CYLA)]					
1 1	negat	tive)								0)) (cilici	o us mi, ij	
			. 414111	e						o)) (cinc)	o us mi, ij	
8	Incor	me fron	n the activity o	of owning r	ace horses		Po.		, (o	o as mi, ij	
8	Incor a	ne fron Receip	ts			wo only to	8a			o)) (cinc)	o us mi, ij	-
8	Incor a b	ne fron Receip				receipts a				o	o us mi, y	
8	Incor a b	ne fron Receipt Deduct only	ts	ction 57 in		receipts a				o	o us mi, ij	
8	Incor a b	me from Receipt Deduct only Amoun	ts ions under sec	etion 57 in ble u/s 58		receipts a	t 8a _{8b}			o)) (cinci	o us mi, ij	
8	Incor a b c	me from Receips Deduct only Amoun	ts ions under sec ats not deductil	etion 57 in ble u/s 58 tax u/s 59	relation to		st 8a _{8b} 8c 8d			, (cinc)	0 as mi, ij	8e
8	Incor a b c d	me from Receips Deduct only Amoun Profits Balance	ts ions under sec ats not deductil chargeable to	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne	relation to	the figure to	8c 8d so 11xvi of Sch	edule CF	L)	, (cine)	0 as mi, ij	
9	Incor a b c d e	me from Receipt Deduct only Amoun Profits Balance	ts its not deductil chargeable to e (8a - 8b + 8c er the head "In	ble u/s 58 tax u/s 59 + 8d) (if ne	relation to	the figure to	8c 8d 0 11xvi of Sch	edule CF	L)	, (cinc)	0 as mi, ij	
9	Incor a b c d e	me from Receipt Deduct only Amoun Profits Balance	ts cions under sec ats not deductil chargeable to e (8a - 8b + 8c	ble u/s 58 tax u/s 59 + 8d) (if ne	relation to	the figure to	8c 8d 8d 11xvi of Sch	edule CF	L) gative)			
9 1	Incor a b c d e Incor	me from Receipt Deduct only Amoun Profits Balance me und	ts its not deductil chargeable to e (8a - 8b + 8c er the head "In	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from l/receipt of	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 1	Incor a b c d e Incor	me from Receipt Deduct only Amoun Profits Balance me und	ts ions under sec ats not deductil chargeable to e (8a - 8b + 8c er the head "In a about accrual	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from	relation to	the figure to	8c 8d 8d o 11xvi of Sch 8e) (take 8e a ources	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	toFrom 1		
9 1	Incor a b c d e Incor	me from Receipt Receipt Deduct only Amoun Profits Balance me und rmation	ts ions under sec tts not deductil chargeable to e (8a - 8b + 8c er the head "In a about accrual r Source Incon	ble u/s 58 tax u/s 59 + 8d) (if ne ncome from l/receipt of the Upto 1 (i)	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 1	Incor a b c d e Incor	me from Receipe Receipe Deduct only Amoun Profits Balanc me und mation o. Other	ts ions under sec ats not deductil chargeable to e (8a - 8b + 8c er the head "I a about accrual r Source Incon come by way o winnings from	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from Upto 1 (i)	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 110 1	Incor a b c d e Incor	me from Receipt Receipt Deduct only Amoun Profits Balance me und mation Other	its ions under seconds not deductil chargeable to e (8a - 8b + 8c ter the head "In about accrual r Source Incom	tition 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from Upto 1 (i)	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 110 1	Incor a b c d e Incor Infor	me from Receipt Receip	ts ions under sectits not deductifichargeable to e (8a - 8b + 8c er the head "In a about accrual r Source Inconcerning from eries, crosswordes, races, gam bling, betting e	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne neome fror l/receipt of (i) f f d d des, etc.	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 110 1	Incor a b c d e Incor Infor	me from Receipt Receip	ions under sec ats not deductil chargeable to e (8a - 8b + 8c fer the head "Ir a about accrual r Source Incon come by way o vinnings from eries, crosswon	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne neome fror l/receipt of (i) f f d d des, etc.	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 110	Incor a b c d e Incor Infor	me from Receiping Mecciping Meccipin	ts ions under sections under sections under sections that not deductifich are about accrual a about accrual a about accrual are source Incomparity, crosswords, races, gampling, betting a crued to in section 2(24)(ix)	tion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne moome from Upto 1 (i) ff dd des, etc. on	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 110	Incor a b c d e Incor Infor	me from Receiping Meceiping Meceipin	ts ions under secuts not deductil chargeable to e (8a - 8b + 8c ter the head "Ir a about accrual r Source Incon come by way o winnings from eries, crosswor des, races, gambling, betting e (72(24)(ix) iend Inco	ttion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from Upto 1 (i) of dees, etc. on	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9 10 10	Incor a b c d e Incor Infor	me from Receipi Deduct Conly Amoun Profits Balance me und rmation . Other Line V V V V V V V V V V V V V V V V V V V	ts sions under secuts not deductil chargeable to e (8a - 8b + 8c ter the head "In about accrual r Source Income by way o winnings from eries, crosswordes, races, gambling, betting e (2(4)(ix)) tend Income (1)(a)(i) @ 2 (1)(a)(i) @ 2 (1)(a)(i) @ 2 (1)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(ttion 57 in ble u/s 58 tax u/s 59 + 8d) (if nemerone from Upto 1 (i) fr d dees, etc. on	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9	Incor a b c d e Incor Infor S. No	me from Receipt Deduct of Management of Mana	ts sions under secuts not deductil chargeable to e (8a - 8b + 8c ter the head "In about accrual r Source Income by way o winnings from eries, crosswordes, races, gambling, betting e (2(4)(ix)) tend Income (1)(a)(i) @ 2 (1)(a)(i) @ 2 (1)(a)(i) @ 2 (1)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(a)(i) gambling income (1)(a)(i) @ 2 (a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(a)(ttion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from Upto 1 (i) of rd dees, etc. on u/s 0.0%	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		
9	Incon a b c d Incon Infor	me from Receipi Deduct only Amount Profits Balance me und rmation b. Other Inc. V. Other Divid Its Amount refer Divid refer Divid Its Amount Inc. Divid It	ts sions under sectors to so the solution of t	ttion 57 in ble u/s 58 tax u/s 59 + 8d) (if ne ncome from Upto 1 (i) of rd dees, etc. on u/s 0.0%	relation to gative take n other sou income fro 5/6 Fron	the figure to	8c 8d 0 11xvi of Sch 8e) (take 8e a tources 79 From 16 15/12	edule CF is nil if ne 5/9 toF 1	L) gative) rom 16/12	to From 1		

5	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)			
6	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)			
7	Dividend income chargeable at DTAA Rates			

Sche	dule C	YLA Details of Income after	Set off of current ye	ear losses			
	Sl.No			loss of the current year set	(other than speculation or specified business loss) of		year's
			1	2	3	4	5=1-2-3-4
	i	Loss to be set off (Fill this row only, if computed figure is negative)	•	(4 of Schedule – HP)	(2vi of item Eof Schedule BP)	(6 of Schedule-OS)	
	ii	House property	(4 of Schedule HP)				
MENT	iii	Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business)	(A38 of Schedule BP)				
CURRENT YEAR LOSS ADJUSTMENT	iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)				
OSS AI	v	Speculation income	(3ii of item E of Sch. BP)				
EARL	vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)				
ENT Y	vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
CURR	viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
	ix		(9iv of item E of Schedule CG)				
	x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
	xi	Long-term capital gain taxable @ 10%	(9vi of item E of Schedule CG)				
	xii		(9vii of item E of Schedule CG)				
	xiii	Long-term capital gains taxable at special rates in India as per DTAA	(9viii of item E of schedule CG)				
	xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)				

	Profit from the activity of owning and maintaining race (8e of Schedule OS) horses		
xvi	Income from other sources taxable at special rates in India as per DTAA		
xvii	Total loss set off		
xviii	Loss remaining after set-off (i – xvii)		

SI. No.	Head/ Source of Income	Income after s if any, of cu year's losses a 5 of Sch CYLA)	ırrent		Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	
		1		2	3	4	5
i	House property	(5ii of Sch CYLA)	hedule	(B/f house property loss)			
ii	Business (excluding Income from Insurance Business , speculation income and income from specified business)	(5iii of Sch CYLA)	hedule	(B/f business loss, other than speculation or specified business loss)			
iii	Profit and gains from life insurance business u/s 115B	(5iv of Sch CYLA)	hedule	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of Sch CYLA)	hedule	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of Sch CYLA)	hedule	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of Sch CYLA)	hedule	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of Sch CYLA)	hedule	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Sch CYLA)	hedule	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Sch CYLA)	hedule	(B/f short-term capital loss)			
x	Long-term capital gain taxable @ 10%	(5xi of Sch CYLA)	hedule	(B/f short-term or long-term capital loss)			
xi	Long-term capital gain taxable @ 20%	(5xii of Sch CYLA)	hedule	(B/f short-term or long-term capital loss)			
xii	Long-term capital gains taxable at special rates in India as per DTAA	(5xiii of Sch CYLA)	hedule	(B/f short-term or long-term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Sch CYLA)	hedule				
xiv	Profit from owning and maintaining race horses	(5xv of Sch CYLA)	hedule	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Sch CYLA)	hedule				

	xvi	Total of brought forward loss set off				
-	xvii	Current year's income remaining after set off Total + 5xi +5xii+5xiii+5xiv + 5xv)	of 5i + 5ii + 5iii + 5iv	+ 5v + 5vi + 5vii	+ 5viii + 5ix + 5x	

Sche CFL		le Deta	ils of Losses to	be carrie	d forwa	rd to futur	e years						
	S. No	Assessme nt Year	Date of Filing (DD/MM/YY YY)	House proper ty loss			eculative		Loss from specifi ed busine	Loss from life insuran ce	Short-term capital loss	Long- term Capital loss	Loss from owning and maintaini ng race
					ht forwar d busines s loss	as adjusted on	forward Busines s loss availabl		SS	busines s u/s 115B			horses
	1	2	3	4	5a	5b	5c=5a- 5b	6	7	8	9	10	11
	i	2010-11											
	ii	2011-12		_									
	iii	2012-13											
2	iv	2013-14											
CARRI FURWARD OF LOSS	v	2014-15											
5	vi	2015-16											
	vii	2016-17											
	viii	2017-18											
	ix	2018-19											
	x	2019-20											
i	xi	2020-21											
	xii	2021-22											
	xiii	2022-23											
	xiv	Total of earlier year losses b/f											
	xv	Adjustme nt of above losses in Schedule BFLA		(2i of Schedul e BFLA)		Schedule BF	FLA)	(2iv of Schedule BFLA)	(2v of Schedu le BFLA)	(2iii of Schedul e BFLA)			(2xiv oj Schedule BFLA)
	xvi	2023-24 (Current year losses)		(2xviii of Schedul e CYLA)		of Schedule	CYLA)	(B43 of Schedule BP, if – ve)	(C49 of Schedu le BP, if –ve)	Schedul	(2x+3x+4x+ 5x) of item E of Schedule CG)		

		Current year loss					
		distribute d among					
	XVI	the unit- holder					
		(Applicab le for					
		Investme nt fund only)					
		Current					
		year					
	xvii i	losses to be carried					
		forward					
		(xvi-xvii) Total loss					
		Carried forward					
	xix	to future					
		years (xiv- xv+xviii)					
		ATTAVIII)					

Schedul	e UD Unal	sorbed deprec	ciation and allo	wance under sect	ion 35(4)			
Sl No	Assessment Year		Dep	Allowance und	Allowance under section 35(4)			
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation section 115BAA	Amount of depreciation set- off against the current year income		Amount of brought forward unabsorbed allowance	allowance	Carried forward to the next
(1)	(2)	(3)	(3a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedule	Effect of Income Computation Disclosure Standards on profit	
Sl. No.	ICDS	Amount (+) or (-)
(i)	(ii)	(iii)
I	Accounting Policies	
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)	
III	Construction Contracts	
IV	Revenue Recognition	
V	Tangible Fixed Assets	
VI	Changes in Foreign Exchange Rates	

VII	Government Grants	
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)	
IX	Borrowing Costs	
X	Provisions, Contingent Liabilities and Contingent Assets	
11a.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (if positive)	
11b.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (if negative)	

			action under section 10AA units located in Special Economic Zone				
	SI	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	SI	Amount of deduction		
10AA	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
S/N NOI	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
DEDUCTION U/S 10AA	c	Total deduction und	der section 10AA (a+b)			c	

A	-	onations entitl Ialifying limit	ed for 100% deduction without					
	Na	ame and addr	ess of donee	PAN of Donee	Amo	ount of don		Eligible Amount of donation
	i				Donation in cash	Donation in other mode	Total Donation	
	ii	i						
	iii	i						
	iv	Total						
В								
	Na	ame and addr	ess of donee	PAN of Donee	Amo	ount of don		Eligible Amount of donation
	i				Donation in cash	Donation in other mode	Total Donation	
	ii	i						
	iii	i						
	iv	V Total						

	Donations entitled for 100% deduction subject to qualifying limit						
	Name and address of donee	PAN o	f Donee	Amo	ount of don		Eligible Amount of donation
	i			Donation in cash	in other	Total Donation	
	ii						
	iii						
	iv Total						
	Donations entitled for 50% deduction subject to qualifying limit						
	Name and address of donee		ARN (Donation Reference Number)		ount of don		Eligible Amount of donation
	i			Donation in cash	in other	Total Donation	
	ii						
	iii						
	iv Total						
F	Total donations (Aiv + Biv + Civ + Div)		1			1	

S	ched	ule 80GGA Details of de	onations for scientific	research	or rural o	levelopmei	nt		
	S. No	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee		Amount of	donation		Eligible Amount of donation
					Donation in cash		Donation in other mode	Total Donation	
	i								
	ii								
		Total donation							

Sch RA	edule	e	Details of donations to research 35(2AA)]	h associations etc. [ded	uction under secti	ions 35(1)	(ii) or 35	(1)(iia) or 35(1)(iii) or
	N	lame	e and address of donee	PAN of Donee	Amount	of donatio	n	Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation	
		i						
	j	ii						
	i	iii T	Cotal					

Sche IA	edu	Deductions under section 80-IA				
	a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i)	a1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)	
80-IA		[Infrastructure facility]	a2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)	
	b	Deduction in respect of profits of an undertaking referred to in section 80-	b1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)	
DEDUCTION U/S		IA(4)(iv) [Power]	b2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)	
DEDI	c	Deduction in respect of profits of an undertaking referred to in section 80-	c1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)	
		IA(4)(v) [Revival of power generating plant]	c2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)	
	d	Total deductions under section 80-IA (a1 + a	2 + b	b1 + b2 + c1 + c2	·	d

chedi	de 80-IB Dedu	ctions under section 80-IB				
a		se of undertaking which begins tion or refining of mineral oil	a1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	[Section 80-IB(9)]		a2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
b		se of an undertaking developing and	b1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	building nousing pr	ojects [Section 80-IB(10)]	b2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
c	processing, preserva	se of an undertaking engaged in ation and packaging of fruits,	c1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	dairy products [Sec	eat products, poultry, marine or tion 80-IB(11A)]	c2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
d		se of an undertaking engaged in of handling, storage and	d1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	· ·	od grains [Section 80-IB(11A)]	d2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
e	Total deduction und	ler section 80-IB (Total of a1 to d2)		1		g

Sche	edu	le 80-IC or 80-IE	Deductions under section 80-IC or 80-IE			
	a	Deduction in respect	of undertaking located in Sikkim	a1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
80-IC		_		a2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)
C/S	b	Deduction in respect	of undertaking located in Himachal Pradesh	b1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
DEDUCTION				b2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)
DED	c	Deduction in respect	of undertaking located in Uttaranchal	c1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
				c1	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)

	•			in North-East		
		da1	Undertaking no.	(30 of Form No. 10CCB of the		
a Ass	am		1	undertaking)		
		da2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
h	ınachal	db1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
' Pra	desh	db2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
c Mai	nipur	dc1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
	*	dc2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
d Miz	zoram	dd1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
	Mizoram	dd2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
e Meş	ghalaya	de1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
		de2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
f Nag	galand	df1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
	-	df2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
g Trij	pura	dg1	Undertaking no.	(30 of Form No. 10CCB of the undertaking)		
		dg2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
h Tota		on for u	ındertakings locate	ed in North-east (total of da1 to	dh	
tal de	duction u	nder se	ction 80-IC or 80-I	E (a + d + c + dh)	e	

Scho	edule	VI-	A Dedu	ctions under Chapter	VI-A	A			
	1	Part	B- Deduction i	n respect of certain pa	yme	ents			
		a	80G		b	80GGB			
S		c	80GGA		d	80GGC			
CTION		Tota	al Deduction un	der Part B (a + b + c +	d)			1	
EDUC	2	Part	C- Deduction i	in respect of certain inc	com	es			
TOTAL DEDUCTIONS		e	80-IA	(d of Schedule 80-IA)	f	80-IAB			
TO		g	80-IAC		h	80-IB	(e of Schedule 80-IB)		
		i	80-IBA		j	80-IC/ 80-IE	(e of Schedule 80-IC/ 80-IE)		
		k	80JJA		1	80JJAA	[Sl.no. 5I(eiv) +5II of Annexure to Form 10DA]		

m	80LA(1)	(9 of Annexure to Form 10CCF)	n	80LA(1A)	(9 of Annexure to Form 10CCF)		
0	80M- Details of distribution of dividend as provided in e-filing utility		р	80-PA			
То	al Deduction under Pa	art C (total of e to	p)	1	l	2	
3 To	al deductions under C	Chapter VI-A (1 +	2)			3	

Sched		•				I
	SI No	Section/Description	Ø	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid)		15	(5vi of Schedule BFLA)	
	2	115AD (STCG for FIIs on securities where STT not paid)		30	(part of 5vii of Schedule BFLA)	
	3	112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 5xof Schedule BFLA)	
	4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 5x of Schedule BFLA)	
	5	115AB (LTCG for non-resident on units referred in section115AB)		10	(part of 5x of Schedule BFLA)	
	6	115AC (LTCG for non-resident on bonds/GDR)		10	(part of 5x of Schedule BFLA)	
TION	7	115AD (LTCG for FII on securities)		10	(part of 5x of Schedule BFLA)	
TAXA	8	112 (LTCG on others)		20	(5xi of Schedule BFLA)	
SPECIAL RATES OF TAXATION	9	112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso		10	(5x) of Schedule BFLA)	
IAL RA	10	STCG chargeable at special rates in India as per DTAA			(part of 5ix of Schedule BFLA)	
SPEC	11	LTCG Chargeable at special rates in India as per DTAA			(part of 5xii of Schedule BFLA)	
	12	115B (Profits and gains of life insurance business		12.50	(5iii of Schedule BFLA)	
	13a	115AC ((Income by way of interest received by non-resident from bonds purchased in foreign currency)		10	(part of 2cx of Schedule OS)	
	13b	115AC (Income by way of Dividend received by non- resident on GDR purchased in foreign currency)		10	(part of 2cxi of Schedule OS)	
	14	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(2a of Schedule OS)	
	15	115BBH- Tax on Income from Virtual Digital asset				
		A Income under head business or profession		30	(3f of Schedule BP)	
		B Income under head Capital Gain		30	(C2 of Schedule CG)	
	16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)		60	(2b of Schedule OS)	

	115A(1)(b)(A) and 115A(1)(b)(B) (Income of a foreign company from Royalty & Fees for Technical Services)		10	(part of 2cxix of Schedule OS)
18	115BBF (Income from patent)			
	a Income under head business or profession		10	(3d of Schedule BP)
	b Income under head other sources		10	(2cxvii of Schedule OS)
19	115BBG (Income from transfer of carbon credits)			
	a Income under head business or profession		10	(3e of Schedule BP)
	b Income under head other sources		10	(2cxviii of Schedule OS)
	Income from other sources chargeable at special rates in India as per DTAA			(part of 2e of Schedule OS)
	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 15%		15	(part of 5vi of Schedule BFLA)
	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 30%		30	(part of 5vii of Schedule BFLA)
	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% u/s 112A		10	(part of 5x of Schedule BFLA)
	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 20%		20	(part of 5xi of Schedule BFLA)
25	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% other than section 112A		10	(part of 5x of Schedule BFLA)
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	_		(2d of Schedule OS)
	Income received in respect of units purchased in foreign currency by an off-shore fund-115AB(1)		10	(2cx of Schedule OS)
28	Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government.		50	(2cxix of Schedule OS)
	Paragraph EII of Part I of first schedule of Finance Act			
29	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	_		(part of 2c of Schedule OS)
		1	Total	

Schedu				which investment i		rporated entities			
T IS HELD	SI.	Name of the	Type of	PAN of the entity	Whether the entity is liable for audit?	Whether section 92E is applicable to	Percentage Share in the profit	Amount of share in the profit	Capital balance on 31st March in the entity
ENTTIES IN WHICH INVESTMENT IS HELD	No.	entity	entity		(Yes/No)	entity? (Yes/ No)	of the entity	i	ii
МНІСН В	1								
IES IN	2								
ENT	3								
	4	Total			<u>L</u>				

1	Inter	est i	ncome							1	
2	i		ss Agricultural receip 7B or 8)	ts (other than	income to be e	xcluded under	rules	i			
	ii	Exp	enditure incurred on a	griculture				ii			
	iii	Una	bsorbed agricultural l	oss of previous	s eight assessmen	t years		iii		-	
	iv		icultural income porti (o. 39 of Sch. BP)	on relating to	rules 7, 7A, 7B(1)	, 7B(1A) and 8	from	iv			
	v Net Agricultural income for the year (i – ii – iii + iv) (enter nil if loss)										
	vi	In ca (Fill									
		a									
	b Measurement of agricultural land in Acre										
	c Whether the agricultural land is owned or held on lease (drop down to be provided)										
	d Whether the agricultural land is irrigated or rain-fed (drop down to be provided)										
3	Other exempt income (please specify) (3a+3b)										
	Income u/s 10(23FBA), 10(23FBA), 10(23FC), 10(23FCA), 10(23FE), 10(23FF), 10(4D) (Please provide details of Acknowledgement Number and Date of Form Filed if 10(23FF) and 10(4D) is claimed) 3a										
			d row option and drop	-	-						
	b Any other Income (Specify nature) – Add row option to be provided in utility										
4	Inco	me n	ot chargeable to tax as	per DTAA			-				
	Sl.	No.	Amount of income	Nature of income	Country name & Code	Article of DTAA		d of ome	Whether TRC obtained (Y/N)		
									(2/21)		
										5	
5	Pass	Pass through income not chargeable to tax (Schedule PTI)									

E	S.No	Invested in section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	S.No	Head		Current year income	Share of Current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any
NO.	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)
PASS THROUGH INCOME	1.	(drop down to be provided)			i	Hou	erty				
ROU					ii	Capi	ital Gains				
THI						A	Short-te	rm			
PASS						Ai	Section 111A				
						Aii	Others				
						В	Long-ter	rm			
						Bi	Section				

4 4 **4 7** 7 1

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							112A				
						Bii	Section other than 112A				
					iii	Othe	er Sources				
						A	Dividend				
						В	Others				
					iv	Inco	me claimed to	be exemp	t		
						A	u/s 10(23FBB)				
						В	u/s				
						С	u/s				
	2.				i	Hous	se property				
					ii	Capi	tal Gains				
						a	Short- term				
						ai	Section 111A				
						aii	Others				
						b	Long-term				
						bi	Section 112A				
						bii	Other than 112A				
					iii	Othe	er Sources		1		
						a	Dividend				
						b	Others				
					iv	Inco	me claimed to	be exemp	t		
						a	u/s 10(23FBB)				
						b	u/s				
						c	u/s				
NOTE	•	Please refer to the	he instructions	for filling out	this sche	dule.					

Sche	edul	le MAT Computation of Minimum Alternate Tax payable under section 115JB									
	1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II of Schedule III to the Companies Act, 2013 (If yes, write 'Y', if no write 'N')									
Tax	2	If 1 is no, whether profit and loss account is prepared in accordance with the provisions of the Act governing such company (If yes, write 'Y', if no write 'N')									
Alternate	3	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write 'Y', if no write 'N')									
Minimum	4	Profit after tax as shown in the Profit and Loss Account (enter item 56 of Part A-4 P and L) // (enter item 56 of Part A-P&L Ind AS) (as applicable)									
M	5	Additions (if debited in profit and loss account)									
		Income-tax paid or payable or its provision including the amount of deferred tax and the provision thereof									

	b	Reserve (except reserve under section 33AC)	5b			
ŀ	c	Provisions for unascertained liability	5c			
ŀ	d	Provisions for losses of subsidiary companies	5d		-	
	ρ.	Dividend paid or proposed	5e			
	e	Expenditure related to exempt income under				
		sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5f			
	g	Expenditure related to share in income of AOP/BOI on which no income-tax is payable as per section 86	5g			
į	h	Expenditure in case of foreign company referred to in clause (fb) of explanation 1 to section 115JB	5h			
i	i	Notional loss on transfer of certain capital assets or units referred to in clause (fc) of explanation 1 to section 115JB	5i			
j	j	Expenditure relatable to income by way of royalty in respect of patent chargeable to tax u/s 115BBF	5j			
į	k	Depreciation attributable to revaluation of assets	5k		-	
ı	l	Gain on transfer of units referred to in clause (k) of Explanation 1 to section 115JB	51			
į	m	Others (including residual unadjusted items and provision for diminution in the value of any asset)	5m			
	n	Total additions (5a+5b+5c+5d+5e+5f+5g+5h+5i+	5j+5	(k+5l+5m)	5n	
	Dec	ductions				
	Dec	ductions Amount withdrawn from reserve or provisions	6a			
			6a			
		Amount withdrawn from reserve or provisions				
		Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under	6b			
		Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of	6b 6c			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account	6b 6c 6d			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account Income in case of foreign company referred to	6b 6c 6d			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115 JB Notional gain on transfer of certain capital assets or units referred to in clause (iie) of	6b 6c 6d 6e			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115 JB Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115 JB Loss on transfer of units referred to in clause	6b 6c 6d 6e 6f			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115JB Loss on transfer of units referred to in clause (iif) of Explanation 1 to section 115JB Income by way of royalty referred to in clause	6b 6c 6d 6e 6f			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115JB Loss on transfer of units referred to in clause (iif) of Explanation 1 to section 115JB Income by way of royalty referred to in clause (iig) of Explanation 1 to section 115JB Loss brought forward or unabsorbed depreciation whichever is less or both as may be	6b 6c 6d 6e 6f 6g 6h			
	a b	Amount withdrawn from reserve or provisions if credited to Profit and Loss account Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)] Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115JB Loss on transfer of units referred to in clause (iif) of Explanation 1 to section 115JB Income by way of royalty referred to in clause (iig) of Explanation 1 to section 115JB Loss brought forward or unabsorbed depreciation whichever is less or both as may be applicable Profit of sick industrial company till net worth	6b 6c 6d 6e 6f 6i 6i			

7	ВО	ok profit under section 115JB (4+ 5n – 6l)				7	
8	dra Sta	hether the financial statements of the company are awn up in compliance to the Indian Accounting andards (Ind-AS) specified in Annexure to the mpanies (Indian Accounting Standards) Rules, 15. If yes, furnish the details below:-		□ Yes	□ No		
		Additions to book profit under sub-sections (2A) (2C) of section 115JB					
	a	Amounts credited to other comprehensive income in statement of profit & loss under the head "items that will not be reclassified to profit and loss"	8a				
	b	Amounts debited to the statement of profit & loss on distribution of non-cash assets to shareholders in a demerger	8b				
	c	One fifth of the transition amount as referred to in section 115JB (2C) (if applicable)	8c				
	d	Others (including residual adjustment)	8d				
	e	Total additions (8a + 8b + 8c + 8d)	8e				
		Deductions from book profit under sub-sections A) to (2C) of section 115JB					
	f	Amounts debited to other comprehensive income in statement of profit and loss under the head "items that will not be reclassified to profit and loss"	8f				
	g	Amounts credited to the statement of profit and loss on distribution of non-cash assets to shareholders in a demerger	8g				
	h	One fifth of the transition amount as referred to in section 115JB (2C) (if applicable)	8h				
	i	Others (including residual adjustment)	8i				
	j	Total deductions (8f + 8g + 8h + 8i)	8j				
,	De 8j)	emed total income under section 115JB (7 + 8e -	9				
		Deemed total income u/s 115JB from Units located in IFSC, if any	9a				
		Deemed total income u/s 115JB from other Units (9-9a)	9b				
10	Ta	x payable under section 115JB [9% of (9a)+ 15%	of (9b)]		10	

	1	Tax ı	under section 115JI	B in assessment y	ear 2023-24 (1d of Par	rt-B-TTI)		1	
	2	Tax ı	under other provisi	ons of the Act in	assessment year 2023-2	4 (2f of Part-B-TTI)	2	
		Amo		which credit is av	ailable [enter $(2-1)$ if	2 is greater than 1,	otherwise	3	
)II	4				m of MAT credit utilis he sum of MAT Credit E		nt year i	s subject t	o maximum of amoun
REI		S.No	Assessment Year	MAT Credit			MAT		Balance MAT Credit
MAT CREDIT			(A)	Gross (B1)	Set-off in earlier years (B2)	Balance Brought forward	Utilised (Current (C)	during the Year	Carried Forward (D)= (B3) – (C)
		i	2008-09						
		ii	2009-10						
		iii	2010-11						

iv	2011-12					
v	2012-13					
vi	2013-14					
vii	2014-15					
viii	2015-16					
ix	2016-17					
X	2017-18					
xi	2018-19					
xii	2019-20					
xiii	2020-21					
xiv	2021-22					
xv	2022-23					
xvi	2023-24[(Sl no 1-Sl no 2 of) -(Sl No 6c -2f of Schedule Part B-TTI, only if positive)]					
xvii	Total					
			A utilised during the			I
Amo	ount of MAT liability	available for cre	dit in subsequent asse	ssment years [enter	4(D)xvii]6	

Sche	dule-	BBS De	etails	of tax on o	listributed income of a domes	stic company on buy back of shar	res
	S	Description	n		Details of 1st buy-back	Details of 2 nd buy- back	Details of 3 rd buy- back
	(i)	(ii)			(iii)	(iv)	(v)
	1	Date of pa considerat shareholde back of sha	ion er		(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)
	2	back of shares		paid by on buy-			
SHARES	3	Amount received by the company for issue of such shares					
CK OF	4	Distributed Income of the company (2 – 3)					
TAX ON BUY BACK OF SHARES	_	Tax payable on distribut	a	Additional incometax @ 20% payable under section 115QA on 4			
	5	ed income	b	Surcha rge on 'a'			
			c	Health & Educati on cess on (a+b)			

		d t	Total ax payable a+b+c)						
	6	Interest payable section 115QB	under						
	7	Additional inco and interest paya + 6)							
	8	Tax and interest p	paid						
	9	Net payable/refu (7-8)	ındable						
	1	Date(s) of deposit on distribution in		Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)
Ī	1	Name of Bank Branch	k and						
	1 2	BSR Code							
	3	Serial number challan	r of						
	1	Amount deposited	d						

Scheo TPSA			Details	of Tax on second	ary adjustments a	s per section 92CF	E(2A) as per the scl	hedule provided in	e-filing utility
	1	exc	ess money	has not been rep		u/s 92CE(2A) is one prescribed time AYs)			
		a	Additiona	l Income tax paya	able @ 18% on ab	ove			
	_	b	Surcharge	e @ 12% on "a"					
	2	с	Health &	Education cess or	n (a+b)				
		d	Total Add	litional tax payabl	le (a+b+c)				
(¥)	3	Ta	xes paid						
CE(2	4	Net	tax payab	le (2d-3)					
N 92		Da	te(s) of	Date 1	Date 2	Date 3	Date 4	Date 5	Date 6
TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)	5	tax sec adj as sec	oosit of on ondary ustments per tion CE(2A)	(DD/MM/YYYY	(DD/MM/YYYY	(DD/MM/YYYY	(DD/MM/YYYY	(DD/MM/YYYY	(DD/MM/YYYY
DJUSTME	6	Na Bar Bra							
RY A	7	BS	R Code						
SECONDA	8		ial nber of illan						
TAX ON	9		ount posited						

		Code	Taxpayer Identification Number			Income from outside India (included in PART B-TI)	outside India	under normal provisions in India	available in India	u/3 /0 01 /0.
					(a)	(b)	(c)	(d)	(e)	(f)
ЛЕГ	1			i	House Property					
INCOME FROM OUTSIDE INDIA AND TAX RELIEF				**	Business or Profession					
D 17				iii	Capital Gains					
A AIN				iv	Other sources					
IDE				Tota	ıl					
JE II	2			i	House Property					
JULISIII				**	Business or Profession					
) IVI (iii	Capital Gains					
FK				iv	Other sources					
ME				Tota	ıl					

	Country Code	Taxpayer Identification Number	•		Total tax relief available in(total of (e) of Schedule FSI in respect of each country)	Section under which relief claime (specify 90, 90A of 91)
	(a)	(b)	(c)		(d)	(e)
2	Total Total Tax relief of total of 1(d))	available in resp	pect of country wher	e DTAA is applic	able (section 90/90A) (Part	
3	3 3 77	available in resp	ect of country where	DTAA is not app	olicable (section 91) (Part of 3	
4	Whether any to refunded/credite	ax paid outside ed by the foreign	India, on which to tax authority during	ax relief was all the year? If yes,	lowed in India, has been provide the details below	Yes/No
ľ	a Amount of ta	ax refunded		b Assessment India	year in which tax relief allo	wed in

S	chedi	ıle FA	Details of	of Foreign	Assets an	nd Inco	ome from	any sour	ce outside India			
	A1		f Foreign Depos day of Decemb		ınts held (i	ncludii	ng any ben	eficial inte	rest) at any time (luring the o	calendar	year ending
ASSETS	Sl No	Country name	Country code	Name of financial institu- tion		ZIP	Account number	Status	Account opening date	Peak balance during the period	Closing balance	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

(i)																
(ii)																
A2			oreign C			ınts held (i	ncludin	g any b	eneficia	l interest)	at any	time d	luring	the cal	endar y	ear ending as
SI No	Countiname		Countr	y Nai		Address of financial institutio n	code	Accou nt numbe r	Status	Accoun opening date	g bal du the	lance ring	Closi	pa aco pe (di pro na int ds rec	count riod rop do ovided ture of terest/div from demption	amount to be specifying amount viz. vidend/procee a sale or n of financial er income)
(1)	(2)		(3)	(4)		(5)	(6)	(7)	(8)	(9)	(10))	(11)	(12	2)	
(i)																
(ii)	D 4 7	e T			1.0	1. 7	1 11 6	. , ,.		6 1						1 . 4
A3						of Decem			ng any i	enericiai	interes	st) in a	iny en	nty at	any tim	e during the
SI No	Countr	гу	Countr	ry Nai enti		Address of entity		Nature of entity	acquiri	of Initial n value ne the investm nt	inv ne nt the	ue of estme during		paid ed resp the	l/credit with pect to holding ing the	proceeds from sale or redemption
(1)	(2)		(3)	(4)		(5)	(6)	(7)	(8)	(9)	(10))	(11)	(12)	1	(13)
(i)																
(ii) A4						urance Co s on 31st da				tract held	(inclu	ding a	ny ben	neficial	interest	t) at any time
SI No	Countiname	ry	Countr	inst	titution urance	financia in which contrac	financ	cial (ZIP code	Date contract	oi	surre		value	with the	
(1)	(2)		(3)	(4)			(5)	((6)	(7)		(8)			(9)	
(i)																
(ii)			1													
В			inancial 31 st day				held (in	cluding	any be	neficial ir	iterest) at ar	y time	e durin	g the c	alendar year
SI No	U		Nature of	Name	and N s of Ir ity D		of Date sinc held	e Inve	estmen a t cost) f	ncome ccrued rom such nterest	Incon	ne r	ncome eturn Amou nt	Sched where offere	ule It	ffered in this em number schedule
						eneficiary								onere		
(3)	2a	2b	(3)	(4)	В		(6)	(7)	(3	8)	(9)	(3	10)	(11)	(1:	2)

(ii)																				
<u> </u>																				
С	Details of D				_	erty h	eld (iı	cluding	any	beneficia	l int	erest) at a	ıny ti	me dı	uring	the	calen	dar yea	r en	ling as on 31st
Sl. No.	Country Name	1 ^		dress Prop	of perty	Own	ershi	Date acquisit		otal nvestmen		ncome lerived	Nat Inco			com		able an	d o	ffered in this
	and code	ee				Direct Bene owne Bene y	ficial r/	n	l'	ut cost) upees)		rom the property			Aı	noui	W	chedule vhere ffered		em number f schedule
(1)	2a	2b	(3)			(4)		(5)	(6)	((7)	(8)		(9)		(1	10)	(1	1)
(i)																				
(ii)																				
D	Details of 31st day	-			_	Asse	t held	(includi	ng a	ny benef	icial	interest) :	at an	y time	e dur	ing t	he c	alendar	year	ending as on
SI No	Country Name and code	Cod		ture set		Own Direc Bene owne	t/ ficial	- Date acquisi n	tio l	Fotal Investme (at cost) rupees)	nt d (in f	ncome lerived from th	Inc	ture come	r	turi mov	n int	xable an	e It	ffered in this em number
							ficiary	7										offered		Schedule
(1)	(2a)	(2b)	(3)			(4)		(5)		(6)	((7)	(8)		(9))		(10)	(1	1)
(i)																				
(ii)																				
Е								_	_	•		(includir n has not l	_	-					y tin	ne during the
SI No	Name Instituti which account	on	in o the I			ode tl				Peak Balance/ Investment durin the yea (in rupees)	in e ac g ta	hether come crued xable in y	is our	yes, Inco	ied ii	th	(7) i		íncoi	ne offered in
	1		•												Amo		Scheo where	e s	Item schee	number of dule
(1)	(2)			(3a)	(3b)	(4)	(5)	(6)		(7))	(8)		(9)		(10)	((11)	
(i)																				
(ii)																				
F	Details of	trust	s, cr	eated	l und	er the	laws	of a cou	ntry	outside I	ndia	, in which	you	are a	trust	ee, b	enefi	ciary or	sett	lor
Sl No	-	Zip Code	Nan and		Namo and	e Na	ame ıd	Name addres		d Date of since			If (8 yes,		If (8 retur		yes,	Incom	e of	fered in this
	and code			the	of	ess ac of ees Se		Benefic s	ciario	e positio n held	tax you	able in	Incor deriv from trust	ed the	Amo	unt	Sche wher offer	e	Item sche	number of dule
(1)	(2a)	(2b)	(3)		(4)	(5)	(6)		(7)	(8))	(9)		(10)		(11)	((12)	

(i)																			
(ii)																			
G					come des				rce ou	itside	India	which	is not in	cluded in	, (i) ite	ems A	to F a	bove	and, (ii)
CI	Coun	try	7.	Name	and a	ddress						Who	ether	If (6) is	s yes,	Incor	me of	fered	in this
Sl No	Name code	and	Zip Code		e person 1 derived		Incor			ature come	0	taxa	ible ir r hands?	Amount	Sche	re	Item		mber o
(1)	(2a)		(2b)	(3)			(4)		(5)		(6)		(7)	(8)		(9)		
(i)																			
ОТЕ	₹ ▶	Ple	ease rej	fer to i	nstructio	ns for f	illing	out this	sched	dule		1							
If yo		an un	1 Co of	mpani Compa compa	es Act, 20 inies Act, ny, pleas	013 (or 2013 o se furni	sectio or a sta ish the	n 25 of art-up fo	the Co or whi	ompan ch Sch	ies Ac iedule	t, 1950	nn a comp 6) or a con is to be fili	npany limi					
Deta	ils of s	hare	holdin	g at th	e end of	the pre	vious	year											
	e of eholde	r	Reside status India	ential in	Type o	of share	;	PAN /Aadl No.	ıaar	Da all	otmer		ımber shares ld	Face val per share		ssue Pi nare	rice pe		mount eceived
Deta	ils of e	quity	share	applic	cation m	oney pe	ending	g allotn	nent a	t the e	nd of	the pi	evious ye	ar					
Nam the appl	e o	al	esident statı India		pe of sh		PAN/A	Aadha	Date appl on		shar	nber o es ied fo	ion	share		ue p		ropos	ed iss
			holder	s who	is not a	share	holde	r at th	e end	of th	e pre	vious	year but	was a sha	arehol	der at	any ti	ime (luring t
	ious you	Resi	denti status	Type	e PAN	//Aad		nber res held	of	Face value		Issue Pric	Amount	Date of	Date		Mode		In case
	ehol	in Ir		share						per share		e per shar		allotm ent	cease be shar der	e to	n		ale, PA of t new shareho der
SCHI SH-2	EDULE	SI	IAREI	HOLD	ING OF	STAR	T-UP	S											
			rt-up v s of sha			declar	ation	in Fori	n-2 ui	nder p	ara 5	of DI	PIIT notif	ication da	ted 19	0.02.20	19, ple	ase f	urnish t
			holding	g as at	the end	of the p	orevio												
	e of t	r		•	to be		of	J K .	PAN/. aar N		Dat allo	e o tment	of Numb er o		Issu Pri		Paid value	up per	

Type shareholder (drop down to be provided-non-resident/ venture capital company/ venture capital fund/ specified company/ any other person) Details of shareholding as at the end of the previous year Type share and non-resident/ venture capital fund/ specified company/ any other person) PAN/Aadh allotment er of value per share shar

Name of the applicant	Category of applicant (drop down to be provided- non- resident/ venture capital company/ venture capital fund/ specified company/ any other person)	y pe of sh ar e	PAN/Aadhaar No.	Date of applicat ion	Number of shares applied for	Propose d issue price per share	Share applicat ion premiu m
	sharahaldar who is not a sharahaldar						

Details of shareholder who is not a shareholder at the end of the previous year but was a shareholder at any time during the previous year

Name of the shareholde r	Category of sharehol der (drop down to be provided- non- resident/ venture capital company/ venture capital	Typ e of shar e	PAN/Aadh aar no.	Date of allotment	Number of shares held	Face value per share	Issue Price per share	Paid up value per shar e	Date on which ceased to be sharehold er	Mode of cessation	In case of transfer, PAN of the new sharehold er

NOTE For definition of expressions—"venture capital company", "venture capital fund" and "specified company", please refer DPHT notification dated 19.02.2019.

AI	Details	of buildi	ng or land a	ppurtenant t	here to, or b	oth, being a	resident	ial hou	ise			
Sl. No	Addre	ess	Pin co	de	Date of a	cquisition	Cost of a	acquisi	tion Rs.	_ ^	ose for which	
(1)	(2)		(3)		(4)		(5)			(6)		
(i)												
(ii)										+		
В	Details	s of land	or building	or both not b	eing in the n	ature of res	idential	house				
Sl. No	Addre	ess	Pin co	de	Date of ac	quisition	Cost o	f acqui	isition Rs.	_ ^	ose for which	
(1)	(2)		(3)		(4)		(5)			(6)		
(i)										+		
C	Detail	s of listed	d equity shar	es								
	Openi	ing balan	ice	Shares acqu	ired during	the year	Shares the yea		erred during	Closing	g balance	
	No. of share	Type of shares	Cost of acquisition		Type of shares	Cost of acquisition	No. of shares	Type of share s	considerati	No. of shares	Type of shares	Cost acquisiti
	1	2	3	4	5	6	7	8	9	10	11	12

D	Details o	of.				Che		and J-		4h.c					Share		C	o.c.i	hal
	compan	y	AN	Oper	ning balance	Snares	acquii	rea aur	ıng	tne ye	ar					errea g the yea		osing	balanc
				No. of sha -res	Cost of acquisition		ptic	scri-	va / pe	ice lue er are	(in cas of fre	ice r are se	Purchas price p share case purchas from existing shareho er)	oer (in of e	No. of shares	Sale conside ion		o. of	Cost acquis
			_																
Е	Details o			ecuritie	es														
	of securiti es	Wh er liste or unl d	ed	Openir	ng balance	Securitie	s acqı	uired d	urin	g the y	year			tra	curities ansferre e year		ing Cl	osing	balanc
			1	No. (securit		No. of securiti es	Date subsc on/ purcl	of cripti hase	e valu e per	Issue price secur y case fresh issue	e of rit (in of	pric secu case pur fron	urity (in e o chase n ting	No	curitie	Sale consider on			Cost acquis
F			-		bution to oth														
	Name entity	of	PAN		Opening palance	Amour contril during year	outed			wn	pi di in de cr di	rofit ivide itere ebite redit	est ed or	losi	ng bala	nce			
G					dvances to a			rn (If n	one					ee's					
	Name o person	f th	ne PA	N	Openi	ng Balan		Amoun			paid		Interest lebited, i	f an		ing bala	nce Ra		finter
Н	Details o	of m	ofor y	vehicle	, aircraft, ya	cht or ot	her m	ode of	tran	sport									
				et Reg	gistration i vehicle						Date	e of	acquisiti	on		pose for)
I	Details of	of Je	welle	ry, arc	haeological	collection	ıs, dra	wings.	pair	ntings	, scii	ılptı	ires, anv	wor	rk of ar	t or bull	ion		
	Particu				Quantity			st of ac					of acquis			Pur (dre	rpose opdown vided)	oi	f ι
J	Details	of l	iabili	ties															
	1				its and adva	naaa talra	n fuon			- 41	41	. 6:		-4.4-	.4				

Name of the person	PAN	Opening Balance	Amount received	Amount paid	Interest credited, if any	Closing balance	Rate o interest (%)

Sche	dule	AL-2 Assets ar	nd liabiliti	es as a	t the en	d of t	he yea	r (ap	plicab	le for	start	-ups only	y)				
		If you are a sta furnish the follo														ed 19.0	2.2019, please
	A	Details of build	ing or lan	d appu	ırtenant	ther	e to, o	r bot	h, bein	g a re	sider	ntial hou	se acquire	d sin	ce inco	rporat	ion
	Sl. No.	Address	Pin cod	e D	Date of a	cquis	ition		Cost cquisit	ion R		Purpose used (a provided	lropdown		or be	efore t	ransferred on he end of the ar, if Yes date
	(1)	(2)	(3)	(4	4)			(:	5)			(6)			(7)		
	(i)																
	(ii)																
	В	Details of land o	or building	g or bo	oth not b	eing	a resid	lentia	al hous	e acq	uired	l since in	corporati	on			
	Sl. No.	Address	Pin cod	le D	Oate of a	cquis	ition		Cost cquisit	ion R		Purpose used (a provided	lropdown		or be	efore t	ransferred on the end of the ar, if Yes date
	(1)	(2)	(3)	(4	1)			(5	5)			(6)			(7)		
	(i)																
	С	Details of Loan	s and Adv	ances	made si	nce ir	corpo	ratio	on (If le	ending	g of r	noney is	not assess	see's s	ubstar	tial bu	siness)
			PAN	Date			Amou			Amou	ınt	Whethe				palance	
ABILITIES		person		loans advar been	nces		loans advai		and				paid, if Yo	es the		revious	interest, if any
TI																	
AND	D	Details of capita	al contribu	ition n	nade to	any o	ther e	ntity	since i	ncorp	orat	ion					
DETAILS OF ASSETS AND LIABILITIES		Name of entity	PAN	cor	ite on ntributi ade						n wi	mount ithdrawn any		loss/ nd/ ir d	ıterest	at the	g balance as e end of the us year, if
I.V																	
DE	E	Details of acqui	isition of s	hares a	and secu	urities	8										
		Name		PAN	Type			Num			Cos		f Date		Wheth		Closing
		company/entity	,		shares	s/secu		shar acqu		rities	acqı	uisition	acquisit	i	transfe if Yes of tran	date	balance as at the end of the previous year, if any
																T	
	F	Details of moto acquired since			aft, yac	ht or	other	moo	de of t	ransp	ort,	the actu	al cost of	whic	ch exce	eds te	ı lakh rupees
			of Registr			Cost	of acq	uisiti	ion	Dat			Purpose				
		asset	numbe	r of ve	nicle					acq	uisiti		used (dro provided)	pdowi	n to be		erred, if Yes f transfer
	G	Details of Jewel	llery acqui	red si	nce inco	rpora	ation			•							

	Particulars asset	of Quantity		Cost of ac	equisition	Date acquisition	of	Purpose which used (dropdown be provided	to	Whether transferred if Yes date of transfer	
	Details of ar	chaeological	collections	, drawing	s, paintings	s, sculptures, a	any	work of a	rt o	r bullion a	equired since
	Particulars asset	of Quantity		Cost of ac	equisition	Date acquisition	of	Purpose which used (dropdown be provided	to	Whether transferred if Yes date of transfer	
	Details of liab	11:4:									
			d advances	takan fra	m a narcan a	other than finar	noial	linctitution			
	Name of the				-			nterest	Clo	din a	Data of
	name of the person	PAN	Opening I	salance	Amount received	Amount paid	cı		bala		Rate of interest (%)
7											
7											
OTE ▶	Please i	efer to instruc	tions for fil	lling out th	is schedule.					'	
hedule ST	INFOI	RMATION I	REGARD	ING TUE	RNOVER/C	GROSS RECI	EIP	T REPOR	ГED	FOR GST	•
Sl. No	o. GSTIN	No(s).			Ann	ual value of out	war	d supplies a	s per	the GST re	turn(s) filed
	(2)	- 10 (0)-			(3)						(0)
(1)											
OTE	> Please 1	urnish the inf	ormation al	bove for ea	ch GSTIN N	o. separately					
hedule	Break-	up of payme	ents/receip	ots in For	eign curre	ncy (to be fille	ed u	p by the ass	esse	e who is no	t liable to get
neaure	accoun	ts audited u/s	(44AB)								
S. No.						Amou	ınt (in Rs.)			
	Payments ma	de during the	vear on car	oital accou	nt						
i I											
:: 1	Payments ma	de during the	year on rev	venue acco	unı						
:: 1			-		unt						
:: 1	Payments ma	ng the year on	capital aco	count	unt						
I iii l	Payments made Receipts during Receipts	ng the year on	capital acc	count							
Lansaction ii li li li vi liv l	Payments made Receipts during Receipts	ng the year on	capital acc	count	achedule.						
Lansaction ii l	Payments mar Receipts during Receipts during Please refe	ng the year on	capital acc revenue ac ns for fillin	count ccount g out this s							

Par	rt B -	- TI		Computation of total income		
	1	Inco	ome from	house property (4 of Schedule-HP) (enter nil if loss)	1	
	2	Pro	fits and g	ains from business or profession		
INCOME				and gains from business other than speculative2i and specified business (A 38 of Schedule BP) (enter		
TOTAL II				and gains from speculative business (3(ii) of Table E2ii lule BP) (enter nil if loss and take the figure to schedule		

l	iii		fits and gains from specified business (3(iii) of Table E2iii edule BP)(enter nil if loss and take the figure to schedule		
		CFL			
	iv		ome chargeable to tax at special rates (3d, 3e, 3f & 4b of 2iv le E of Schedule BP)		
	v	Tota	al (2i + 2ii+2iii + 2iv)	2v	
3	Caj	oital ș	gains		
	a	Sho	rt-term	-	
			Short-term chargeable @ 15% (9ii of item E of schedule		
		ľ	(CG)		
		ii	Short-term chargeable @ 30% (9iii of item E of schedule aii CG)		
		iii	Short-term chargeable at applicable rate (9iv of item E aiii of schedule CG)		
		iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)		
		v	Total Short-term (ai + aii + aiii + aiv) (enter nil if loss) 3av		
	b	Lon	g-term		
		i	Long-term chargeable @ 10% (9vi of item E of schedule bi CG)	-	
		ii	Long-term chargeable @ 20% (9vii of item E of schedule bii CG)		
		iii	Long-term chargeable at special rates in India as biii per DTAA (9viii of item E of schedule CG)		
		iv	Total Long-term $(bi + bii + biii)$ $(enter \ nil \ if \ loss)$ 3biv		
	c	Sun	n of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)	3c	
	d	Cap	oital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d	
	e	Tota	al capital gains (3c + 3d)	3e	
4	Inc	ome f	from other sources		
	a		income from other sources chargeable to tax at mal applicable rates (6 of Schedule OS) (enter nil i) 4a		
	b	OS)	ome chargeable to tax at special rate (2 of Schedule 4b		
	b c	(OS)	ome chargeable to tax at special rate (2 of Schedule 4b) ome from the activity of owning and maintaining race 4c ses (8e of Schedule OS) (enter nil if loss)		
		Inco hors	ome from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss)	4d	
5	c d	Inco hors	ome from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c)	4d 5	
	c d Tot	Inco hors Tota al of	ome from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c)	5	
	c d Tot	Inco hors Tota al of ses of	ome from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d)	5 6	
6	c d Tot Los	Incohors Tota al of sees of ance edule	me from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d) f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA) after set off current year losses (5 - 6) (Also total of (ii, iii, v to xv of column 5of	5 6 7	
6	c d Tot Los Bal Sch Bro BF	Incohors Tota al of ses of ance edule ought	me from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d) f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA) after set off current year losses (5 - 6) (Also total of (ii, iii, v to xv of column 5of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvii and 4xvii of Schedule	5 6 7	
6 7 8	c d Tot Los Bal Sch Bro BF	Incohors Tota al of sses of ance edule ught A)	me from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d) f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA) after set off current year losses (5 - 6) (Also total of (ii, iii, v to xv of column 5of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule	5 6 7	
6 7 8	c d Tot Los Bal Sch Bro Bro	Incohors Tota al of sees of ance edule ught (A)	me from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d) f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA) after set off current year losses (5 - 6) (Also total of (ii, iii, v to xv of column 5of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvii, 3xvii and 4xvii of Schedule otal income (7 - 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv)	5 6 7 8	
6 7 8 9	c d Tot Los Bal Sch Bro Bro	Incohors Tota al of sses of ance edule ught A) Part	me from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d) f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA) after set off current year losses (5 - 6) (Also total of (ii, iii, v to xv of column 5 of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvii and 4xvii of Schedule otal income (7 - 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv) chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9	5 6 7 8 9	
8 9 10	c d Tot Los Ball Sch Bro BFI Gree Inc	Inco hors Tota al of Tota al of ance edule ught (A) Part xiv)	me from the activity of owning and maintaining race ses (8e of Schedule OS) (enter nil if loss) al (4a + 4b + 4c) head wise income (1 + 2v + 3e + 4d) f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA) after set off current year losses (5 - 6) (Also total of (ii, iii, v to xv of column 5of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvii, 3xvii and 4xvii of Schedule otal income (7 - 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv) chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9 ons under Chapter VI-A 1-B of Chapter VI-A [1 of Schedule VI-A and limited upto total of (i, ii, iv, v, viii, xiii of column 5 of Schedule BFLA]	5 6 7 8 8 9	

12	Deduction u/s 10AA (Total Sch. 10AA)	12	
13	Total income (9 - 11c - 12)	13	
14	Income chargeable to tax at special rates (total of (i) of Schedule SI)	14	
15	Income chargeable to tax at normal rates (13 - 14)	15	
16	Net agricultural income(2v of Schedule EI)	16	
17	Losses of current year to be carried forward (total of xviii of Schedule CFL)	17	
18	Deemed total income under section 115JB (9 of Schedule MAT)	18	

Pa	rt B	– TTI	Computation of tax liability on total income						
	1	а	Tax Payable on deemed total Income under section	115JI	B (10 of Sch	iedule M	(AT)	1a	
		b S	Surcharge on (a) above (if applicable)					1b	
		c I	Health and Education Cess @ 4%on (1a+1b) above					1c	
		d T	Total Tax Payable u/s 115JB (1a+1b+1c)					1d	
	2	Tax	payable on total income						
		a	Tax at normal rates on 15 of Part B-TI						
		b	Tax at special rates (total of col. (ii) of Schedule-SI)						
		c	Tax Payable on Total Income (2a + 2b)					2c	
		d	Surcharge						
			25% of 16(ii) of Schedule SI			2di			
			ii On [(2c) – (16(ii) of Schedule SI)]						
_			iii Total (i + ii)		2dii	i			
LITY			Health and Education Cess @ 4% on (2c+2diii)		2e				
COMPUTATION OF TAX LIABILITY			Gross tax liability (2c+2diii+2e)		2f				
ХLІ	3		ss tax payable (higher of 1d and 2f)		3				
F TA	4		lit under section 115JAA of tax paid in earlier years		4				
ON	_		f Schedule MATC)		_				
TIO	5		payable after credit under section 115JAA [(3 - 4)] relief					5	
UTA	6	ļ	Section 90/90A(2 of Schedule TR)	6a					
JIMC			Section 90/90A(2 by Schedule TR) Section 91(3 of Schedule TR)	oa 6b					
ರ			Total (6a + 6b)	OD				6c	Ī
	7		tax liability (5 – 6c) (enter zero if negative)					7	
	8		rest and fee payable					_	
	0		Interest for default in furnishing the return (section	J	1				
		а	234A)	8a					
		b	Interest for default in payment of advance tax (section 234B)						
		c	Interest for deferment of advance tax (section 234C)	¹ 8c					
		d	Fee for default in furnishing return of income (section 234F)	8d					
		e	Total Interest and Fee Payable (8a+8b+8c+8d)					8e	
	9	Aggı	regate liability (7 + 8e)					9	

	10	an.	D '1						
	10		es Paid						
			Advance Tax (from column 5 of 15A)		10a				
		b	TDS (total of column 9 of 15B)		10b				
ΨV		c	TCS (total of column 7 of 15C)		10c				
TAXES PAID		d	Self-Assessment Tax (from column 5 o	f 15A)	10d				
XX.		e	Total Taxes Paid (10a+10b+10c + 10d	1)				10e	
I	11	Amo	ount payable (9 - 10e) (Enter if 9 is gre	eater than 10e, e	else ei	nter 0)		11	
	12	Refu	and (If 10e is greater than 9) (Refu unt)	nd, if any, will	be a	lirectly	credited into the bank	12	
	13	Do y	ou have a bank account in India (Nor	n- Residents cla	imin	g refund	l with no bank account	in Iı	ndia may select No)
	(a)	Deta	ils of all Bank Accounts held in India	at any time du	ring t	the prev	ious year (excluding de	orma	ant accounts)
BANK ACCOUNT		SI.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Ba	nk		Account Number)		Indicate the account in which you prefer to get your refund credited, if any (tick one account &
B		i							
		ii							
		2) In decid	clinimum one account should be select in case of refund, multiple accounts a ded by CPC after processing the return can be added as required	are selected for		ind cred	lit, then refund will b	e cre	edited to one of the account
	(b)		residents, who are claiming income ils of one foreign bank account:	-tax refund and	l not	having	bank account in India	may	, at their option, furnish the
		S. No.	SWIFT Code	Name of the Ba	nk		Country of Location		IBAN
		Row	can be added as required				11		'
	14	Do y	ou at any time during the previous ye	ear,-					
			old, as beneficial owner, beneficiary y) located outside India; or	or otherwise, a	ny a	sset (inc	luding financial intere	st in	
		(ii) h	ave signing authority in any account	located outside	India	a; or			□ Yes □ No
		(iii)	have income from any source outside	India?					
		[app	licable only in case of a resident] [Ensure Schedul	le FA	is filled	up if the answer is Yes	J	
									1

	Det	Details of payments of Advance Tax and Self-Assessment Tax																									
	SI No								Date of Deposit (DD/MM/YYYY)						tSerial Number of Challan			Amount (Rs)									
NT TAX	(1)) (2)						(3)																			
ESSMENT	ii																										
ASSE	iii																										

Sl No	TDS	PAN/A	TAN	Unclain	ned	TDS of	the cu	ırrent	TDS credi	t being	claiı	ned this	Corres	ponding	
	/other person [other person as per rule	No. of Other Person (if TDS credit related	Deduct or/ PAN/a adhaar No, of	forward			d during	`	Year (onlincome is this year n deducted u	being of ot applic	fered	for tax	/withdi	rawals	credit being carried forwar
		person)													
				Fin. Year in which deduct ed			the han	ds of other as per BA(2)		of any	othe rule	r person 37BA(2)	Amou		
1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)			(11)	(12)	(13)
							Income	TDS		Income	TD S	PAN/ Aadhaa r No.			

SI	TCS credit	Tax Deduction	PAN of Other	Unclaime	ed TCS	TCS of	the current	TCS cr	edit being	TCS
No	relating to	and Tax	Person (i	brought i	forward (b/f)	financial	Year (TCS	claimed t	his Year	credit
	self /other	Collection	TCS credi	t		collected	during the FY			being
	person	Account	related to	•		2022-23)				carried
	[other	Number of the	other person)							forward
	person as	Collector								
	per rule									
	37i(1)]									
				Fin.	Amount b/f	Collected	Collected in	Claimed	Claimed in	
				Year in		in own	the hands of	in own	the hands	
				which		hands	any other	hands	of any	
				collected			person as per		other	
							rule 37i(1) (if		person as	
							applicable)		per rule	
									37i(1) (if	
									applicable)	
(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)
									TCS PAN	
3										

Date		Place		Sign here →	
	at the critical assumptions specified in oplicable, in a case where return is furn			l all the terms and	conditions of the agreement have been
verify it. I am hold	ing permanent account number	(if al	llotted) (Please see instruct	ion).	
I further declare th	at I am making this return in my capac	city as	(drop down to be	provided and I am	also competent to make this return and
Income-tax Act, 19	61.				
knowledge and be	lief, the information given in the return	n and the sc	hedules thereto is correct	and complete is in	n accordance with the provisions of the
I,	son/	daughter of			, solemnly declare that to the best of my